

DOCUMENT INFORMATION

FILE NAME : Ch_III_3

VOLUME : VOL-1

CHAPTER : Chapter III. Privileges and Immunities, Diplomatic
and Consular Relations, etc.

TITLE : 3. Vienna Convention on Diplomatic Relations. Vienna,
18 April 1961



VIENNA CONVENTION
ON DIPLOMATIC RELATIONS

CONVENTION DE VIENNE
SUR LES RELATIONS DIPLOMATIQUES

維也納外交關係公約

ВЕНСКАЯ КОНВЕНЦИЯ
О ДИПЛОМАТИЧЕСКИХ СНОШЕНИЯХ

CONVENCION DE VIENA
SOBRE RELACIONES DIPLOMATICAS

**UNITED NATIONS CONFERENCE
ON DIPLOMATIC INTERCOURSE AND IMMUNITIES**

**VIENNA CONVENTION
ON
DIPLOMATIC RELATIONS**



UNITED NATIONS

1961

VIENNA CONVENTION ON DIPLOMATIC RELATIONS

The States Parties to the present Convention,

Recalling that peoples of all nations from ancient times have recognized the status of diplomatic agents,

Having in mind the purposes and principles of the Charter of the United Nations concerning the sovereign equality of States, the maintenance of international peace and security, and the promotion of friendly relations among nations,

Believing that an international convention on diplomatic intercourse, privileges and immunities would contribute to the development of friendly relations among nations, irrespective of their differing constitutional and social systems,

Realizing that the purpose of such privileges and immunities is not to benefit individuals but to ensure the efficient performance of the functions of diplomatic missions as representing States,

Affirming that the rules of customary international law should continue to govern questions not expressly regulated by the provisions of the present Convention,

Have agreed as follows:

Article 1

For the purpose of the present Convention, the following expressions shall have the meanings hereunder assigned to them:

- (a) the "head of the mission" is the person charged by the sending State with the duty of acting in that capacity;
- (b) the "members of the mission" are the head of the mission and the members of the staff of the mission;

- (c) the "members of the staff of the mission" are the members of the diplomatic staff, of the administrative and technical staff and of the service staff of the mission;
- (d) the "members of the diplomatic staff" are the members of the staff of the mission having diplomatic rank;
- (e) a "diplomatic agent" is the head of the mission or a member of the diplomatic staff of the mission;
- (f) the "members of the administrative and technical staff" are the members of the staff of the mission employed in the administrative and technical service of the mission;
- (g) the "members of the service staff" are the members of the staff of the mission in the domestic service of the mission;
- (h) a "private servant" is a person who is in the domestic service of a member of the mission and who is not an employee of the sending State;
- (i) the "premises of the mission" are the buildings or parts of buildings and the land ancillary thereto, irrespective of ownership, used for the purposes of the mission including the residence of the head of the mission.

Article 2

The establishment of diplomatic relations between States, and of permanent diplomatic missions, takes place by mutual consent.

Article 3

1. The functions of a diplomatic mission consist inter alia in:

- (a) representing the sending State in the receiving State;

- (b) protecting in the receiving State the interests of the sending State and of its nationals, within the limits permitted by international law;
- (c) negotiating with the Government of the receiving State;
- (d) ascertaining by all lawful means conditions and developments in the receiving State, and reporting thereon to the Government of the sending State;
- (e) promoting friendly relations between the sending State and the receiving State, and developing their economic, cultural and scientific relations.

2. Nothing in the present Convention shall be construed as preventing the performance of consular functions by a diplomatic mission.

Article 4

1. The sending State must make certain that the agrément of the receiving State has been given for the person it proposes to accredit as head of the mission to that State.

2. The receiving State is not obliged to give reasons to the sending State for a refusal of agrément.

Article 5

1. The sending State may, after it has given due notification to the receiving States concerned, accredit a head of mission or assign any member of the diplomatic staff, as the case may be, to more than one State, unless there is express objection by any of the receiving States.

2. If the sending State accredits a head of mission to one or more other States it may establish a diplomatic mission headed by a chargé d'affaires ad interim in each State where the head of mission has not his permanent seat.

3. A head of mission or any member of the diplomatic staff of the mission may act as representative of the sending State to any international organization.

Article 6

Two or more States may accredit the same person as head of mission to another State, unless objection is offered by the receiving State.

Article 7

Subject to the provisions of Articles 5, 8, 9 and 11, the sending State may freely appoint the members of the staff of the mission. In the case of military, naval or air attachés, the receiving State may require their names to be submitted beforehand, for its approval.

Article 8

1. Members of the diplomatic staff of the mission should in principle be of the nationality of the sending State.

2. Members of the diplomatic staff of the mission may not be appointed from among persons having the nationality of the receiving State, except with the consent of that State which may be withdrawn at any time.

3. The receiving State may reserve the same right with regard to nationals of a third State who are not also nationals of the sending State.

Article 9

1. The receiving State may at any time and without having to explain its decision, notify the sending State that the head of the mission or any member of the diplomatic staff of the mission is persona

non grata or that any other member of the staff of the mission is not acceptable. In any such case, the sending State shall, as appropriate, either recall the person concerned or terminate his functions with the mission. A person may be declared non grata or not acceptable before arriving in the territory of the receiving State.

2. If the sending State refuses or fails within a reasonable period to carry out its obligations under paragraph 1 of this Article, the receiving State may refuse to recognize the person concerned as a member of the mission.

Article 10

1. The Ministry for Foreign Affairs of the receiving State, or such other ministry as may be agreed, shall be notified of:

- (a) the appointment of members of the mission, their arrival and their final departure or the termination of their functions with the mission;
- (b) the arrival and final departure of a person belonging to the family of a member of the mission and, where appropriate, the fact that a person becomes or ceases to be a member of the family of a member of the mission;
- (c) the arrival and final departure of private servants in the employ of persons referred to in sub-paragraph (a) of this paragraph and, where appropriate, the fact that they are leaving the employ of such persons;
- (d) the engagement and discharge of persons resident in the receiving State as members of the mission or private servants entitled to privileges and immunities.

2. Where possible, prior notification of arrival and final departure shall also be given.

Article 11

1. In the absence of specific agreement as to the size of the mission, the receiving State may require that the size of a mission be

kept within limits considered by it to be reasonable and normal, having regard to circumstances and conditions in the receiving State and to the needs of the particular mission.

2. The receiving State may equally, within similar bounds and on a non-discriminatory basis, refuse to accept officials of a particular category.

Article 12

The sending State may not, without the prior express consent of the receiving State, establish offices forming part of the mission in localities other than those in which the mission itself is established.

Article 13

1. The head of the mission is considered as having taken up his functions in the receiving State either when he has presented his credentials or when he has notified his arrival and a true copy of his credentials has been presented to the Ministry for Foreign Affairs of the receiving State, or such other ministry as may be agreed, in accordance with the practice prevailing in the receiving State which shall be applied in a uniform manner.

2. The order of presentation of credentials or of a true copy thereof will be determined by the date and time of the arrival of the head of the mission.

Article 14

1. Heads of mission are divided into three classes, namely:
- (a) that of ambassadors or nuncios accredited to Heads of State, and other heads of mission of equivalent rank;
 - (b) that of envoys, ministers and internuncios accredited to Heads of State;

(c) that of chargés d'affaires accredited to Ministers for Foreign Affairs.

2. Except as concerns precedence and etiquette, there shall be no differentiation between heads of mission by reason of their class.

Article 15

The class to which the heads of their missions are to be assigned shall be agreed between States.

Article 16

1. Heads of mission shall take precedence in their respective classes in the order of the date and time of taking up their functions in accordance with Article 13.

2. Alterations in the credentials of a head of mission not involving any change of class shall not affect his precedence.

3. This article is without prejudice to any practice accepted by the receiving State regarding the precedence of the representative of the Holy See.

Article 17

The precedence of the members of the diplomatic staff of the mission shall be notified by the head of the mission to the Ministry for Foreign Affairs or such other ministry as may be agreed.

Article 18

The procedure to be observed in each State for the reception of heads of mission shall be uniform in respect of each class.

Article 19

1. If the post of head of the mission is vacant, or if the head of the mission is unable to perform his functions, a chargé d'affaires ad

interim shall act provisionally as head of the mission. The name of the chargé d'affaires ad interim shall be notified, either by the head of the mission or, in case he is unable to do so, by the Ministry for Foreign Affairs of the sending State to the Ministry for Foreign Affairs of the receiving State or such other ministry as may be agreed.

2. In cases where no member of the diplomatic staff of the mission is present in the receiving State, a member of the administrative and technical staff may, with the consent of the receiving State, be designated by the sending State to be in charge of the current administrative affairs of the mission.

Article 20

The mission and its head shall have the right to use the flag and emblem of the sending State on the premises of the mission, including the residence of the head of the mission, and on his means of transport.

Article 21

1. The receiving State shall either facilitate the acquisition on its territory, in accordance with its laws, by the sending State of premises necessary for its mission or assist the latter in obtaining accommodation in some other way.

2. It shall also, where necessary, assist missions in obtaining suitable accommodation for their members.

Article 22

1. The premises of the mission shall be inviolable. The agents of the receiving State may not enter them, except with the consent of the head of the mission.

2. The receiving State is under a special duty to take all appropriate steps to protect the premises of the mission against any intrusion or damage and to prevent any disturbance of the peace of the mission or impairment of its dignity.

3. The premises of the mission, their furnishings and other property thereon and the means of transport of the mission shall be immune from search, requisition, attachment or execution.

Article 23

1. The sending State and the head of the mission shall be exempt from all national, regional or municipal dues and taxes in respect of the premises of the mission, whether owned or leased, other than such as represent payment for specific services rendered.

2. The exemption from taxation referred to in this Article shall not apply to such dues and taxes payable under the law of the receiving State by persons contracting with the sending State or the head of the mission.

Article 24

The archives and documents of the mission shall be inviolable at any time and wherever they may be.

Article 25

The receiving State shall accord full facilities for the performance of the functions of the mission.

Article 26

Subject to its laws and regulations concerning zones entry into which is prohibited or regulated for reasons of national security, the receiving State shall ensure to all members of the mission freedom of movement and travel in its territory.

Article 27

1. The receiving State shall permit and protect free communication on the part of the mission for all official purposes. In communicating with the Government and the other missions and consulates of the sending State, wherever situated, the mission may employ all appropriate means, including diplomatic couriers and messages in code or cipher. However, the mission may install and use a wireless transmitter only with the consent of the receiving State.

2. The official correspondence of the mission shall be inviolable. Official correspondence means all correspondence relating to the mission and its functions.

3. The diplomatic bag shall not be opened or detained.

4. The packages constituting the diplomatic bag must bear visible external marks of their character and may contain only diplomatic documents or articles intended for official use.

5. The diplomatic courier, who shall be provided with an official document indicating his status and the number of packages constituting the diplomatic bag, shall be protected by the receiving State in the performance of his functions. He shall enjoy personal inviolability and shall not be liable to any form of arrest or detention.

6. The sending State or the mission may designate diplomatic couriers ad hoc. In such cases the provisions of paragraph 5 of this Article shall also apply, except that the immunities therein mentioned shall cease to apply when such a courier has delivered to the consignee the diplomatic bag in his charge.

7. A diplomatic bag may be entrusted to the captain of a commercial aircraft scheduled to land at an authorized port of entry. He shall be provided with an official document indicating the number of packages constituting the bag but he shall not be considered to be a diplomatic courier. The mission may send one of its members to take possession of the diplomatic bag directly and freely from the captain of the aircraft.

Article 28

The fees and charges levied by the mission in the course of its official duties shall be exempt from all dues and taxes.

Article 29

The person of a diplomatic agent shall be inviolable. He shall not be liable to any form of arrest or detention. The receiving State shall treat him with due respect and shall take all appropriate steps to prevent any attack on his person, freedom or dignity.

Article 30

1. The private residence of a diplomatic agent shall enjoy the same inviolability and protection as the premises of the mission.

2. His papers, correspondence and, except as provided in paragraph 3 of Article 31, his property, shall likewise enjoy inviolability.

Article 31

1. A diplomatic agent shall enjoy immunity from the criminal jurisdiction of the receiving State. He shall also enjoy immunity from its civil and administrative jurisdiction, except in the case of:

- (a) a real action relating to private immovable property situated in the territory of the receiving State, unless he holds it on behalf of the sending State for the purposes of the mission;
- (b) an action relating to succession in which the diplomatic agent is involved as executor, administrator, heir or legatee as a private person and not on behalf of the sending State;

(c) an action relating to any professional or commercial activity exercised by the diplomatic agent in the receiving State outside his official functions.

2. A diplomatic agent is not obliged to give evidence as a witness.

3. No measures of execution may be taken in respect of a diplomatic agent except in the cases coming under sub-paragraphs (a), (b) and (c) of paragraph 1 of this Article, and provided that the measures concerned can be taken without infringing the inviolability of his person or of his residence.

4. The immunity of a diplomatic agent from the jurisdiction of the receiving State does not exempt him from the jurisdiction of the sending State.

Article 32

1. The immunity from jurisdiction of diplomatic agents and of persons enjoying immunity under Article 37 may be waived by the sending State.

2. Waiver must always be express.

3. The initiation of proceedings by a diplomatic agent or by a person enjoying immunity from jurisdiction under Article 37 shall preclude him from invoking immunity from jurisdiction in respect of any counter-claim directly connected with the principal claim.

4. Waiver of immunity from jurisdiction in respect of civil or administrative proceedings shall not be held to imply waiver of immunity in respect of the execution of the judgment, for which a separate waiver shall be necessary.

Article 33

1. Subject to the provisions of paragraph 3 of this Article, a diplomatic agent shall with respect to services rendered for the sending State be exempt from social security provisions which may be in force in the receiving State.

2. The exemption provided for in paragraph 1 of this Article shall also apply to private servants who are in the sole employ of a diplomatic agent, on condition:

- (a) that they are not nationals of or permanently resident in the receiving State; and
- (b) that they are covered by the social security provisions which may be in force in the sending State or a third State.

3. A diplomatic agent who employs persons to whom the exemption provided for in paragraph 2 of this Article does not apply shall observe the obligations which the social security provisions of the receiving State impose upon employers.

4. The exemption provided for in paragraphs 1 and 2 of this Article shall not preclude voluntary participation in the social security system of the receiving State provided that such participation is permitted by that State.

5. The provisions of this Article shall not affect bilateral or multilateral agreements concerning social security concluded previously and shall not prevent the conclusion of such agreements in the future.

Article 34

A diplomatic agent shall be exempt from all dues and taxes, personal or real, national, regional or municipal, except:

- (a) indirect taxes of a kind which are normally incorporated in the price of goods or services;
- (b) dues and taxes on private immovable property situated in the territory of the receiving State, unless he holds it on behalf of the sending State for the purposes of the mission;
- (c) estate, succession or inheritance duties levied by the receiving State, subject to the provisions of paragraph 4 of Article 39;

- (d) dues and taxes on private income having its source in the receiving State and capital taxes on investments made in commercial undertakings in the receiving State;
- (e) charges levied for specific services rendered;
- (f) registration, court or record fees, mortgage dues and stamp duty, with respect to immovable property, subject to the provisions of Article 23.

Article 35

The receiving State shall exempt diplomatic agents from all personal services, from all public service of any kind whatsoever, and from military obligations such as those connected with requisitioning, military contributions and billeting.

Article 36

1. The receiving State shall, in accordance with such laws and regulations as it may adopt, permit entry of and grant exemption from all customs duties, taxes, and related charges other than charges for storage, cartage and similar services, on:

- (a) articles for the official use of the mission;
- (b) articles for the personal use of a diplomatic agent or members of his family forming part of his household, including articles intended for his establishment.

2. The personal baggage of a diplomatic agent shall be exempt from inspection, unless there are serious grounds for presuming that it contains articles not covered by the exemptions mentioned in paragraph 1 of this Article, or articles the import or export of which is prohibited by the law or controlled by the quarantine regulations of the receiving

State. Such inspection shall be conducted only in the presence of the diplomatic agent or of his authorized representative.

Article 37

1. The members of the family of a diplomatic agent forming part of his household shall, if they are not nationals of the receiving State, enjoy the privileges and immunities specified in Articles 29 to 36.

2. Members of the administrative and technical staff of the mission, together with members of their families forming part of their respective households, shall, if they are not nationals of or permanently resident in the receiving State, enjoy the privileges and immunities specified in Articles 29 to 35, except that the immunity from civil and administrative jurisdiction of the receiving State specified in paragraph 1 of Article 31 shall not extend to acts performed outside the course of their duties. They shall also enjoy the privileges specified in Article 36, paragraph 1, in respect of articles imported at the time of first installation.

3. Members of the service staff of the mission who are not nationals of or permanently resident in the receiving State shall enjoy immunity in respect of acts performed in the course of their duties, exemption from dues and taxes on the emoluments they receive by reason of their employment and the exemption contained in Article 33.

4. Private servants of members of the mission shall, if they are not nationals of or permanently resident in the receiving State, be exempt from dues and taxes on the emoluments they receive by reason of their employment. In other respects, they may enjoy privileges and immunities only to the extent admitted by the receiving State. However, the receiving State must exercise its jurisdiction over those persons in such a manner as not to interfere unduly with the performance of the functions of the mission.

Article 38

1. Except insofar as additional privileges and immunities may be granted by the receiving State, a diplomatic agent who is a national of or permanently resident in that State shall enjoy only immunity from jurisdiction, and inviolability, in respect of official acts performed in the exercise of his functions.

2. Other members of the staff of the mission and private servants who are nationals of or permanently resident in the receiving State shall enjoy privileges and immunities only to the extent admitted by the receiving State. However, the receiving State must exercise its jurisdiction over those persons in such a manner as not to interfere unduly with the performance of the functions of the mission.

Article 39

1. Every person entitled to privileges and immunities shall enjoy them from the moment he enters the territory of the receiving State on proceeding to take up his post or, if already in its territory, from the moment when his appointment is notified to the Ministry for Foreign Affairs or such other ministry as may be agreed.

2. When the functions of a person enjoying privileges and immunities have come to an end, such privileges and immunities shall normally cease at the moment when he leaves the country, or on expiry of a reasonable period in which to do so, but shall subsist until that time, even in case of armed conflict. However, with respect to acts performed by such a person in the exercise of his functions as a member of the mission, immunity shall continue to subsist.

3. In case of the death of a member of the mission, the members of his family shall continue to enjoy the privileges and immunities to which they are entitled until the expiry of a reasonable period in which to leave the country.

4. In the event of the death of a member of the mission not a national of or permanently resident in the receiving State or a member of

his family forming part of his household, the receiving State shall permit the withdrawal of the movable property of the deceased, with the exception of any property acquired in the country the export of which was prohibited at the time of his death. Estate, succession and inheritance duties shall not be levied on movable property the presence of which in the receiving State was due solely to the presence there of the deceased as a member of the mission or as a member of the family of a member of the mission.

Article 40

1. If a diplomatic agent passes through or is in the territory of a third State, which has granted him a passport visa if such visa was necessary, while proceeding to take up or to return to his post, or when returning to his own country, the third State shall accord him inviolability and such other immunities as may be required to ensure his transit or return. The same shall apply in the case of any members of his family enjoying privileges or immunities who are accompanying the diplomatic agent, or travelling separately to join him or to return to their country.

2. In circumstances similar to those specified in paragraph 1 of this Article, third States shall not hinder the passage of members of the administrative and technical or service staff of a mission, and of members of their families, through their territories.

3. Third States shall accord to official correspondence and other official communications in transit, including messages in code or cipher, the same freedom and protection as is accorded by the receiving State. They shall accord to diplomatic couriers, who have been granted a passport visa if such visa was necessary, and diplomatic bags in transit the same inviolability and protection as the receiving State is bound to accord.

4. The obligations of third States under paragraphs 1, 2 and 3 of this Article shall also apply to the persons mentioned respectively in those paragraphs, and to official communications and diplomatic bags,

whose presence in the territory of the third State is due to force majeure.

Article 41

1. Without prejudice to their privileges and immunities, it is the duty of all persons enjoying such privileges and immunities to respect the laws and regulations of the receiving State. They also have a duty not to interfere in the internal affairs of that State.

2. All official business with the receiving State entrusted to the mission by the sending State shall be conducted with or through the Ministry for Foreign Affairs of the receiving State or such other ministry as may be agreed.

3. The premises of the mission must not be used in any manner incompatible with the functions of the mission as laid down in the present Convention or by other rules of general international law or by any special agreements in force between the sending and the receiving State.

Article 42

A diplomatic agent shall not in the receiving State practise for personal profit any professional or commercial activity.

Article 43

The function of a diplomatic agent comes to an end, inter alia:

- (a) on notification by the sending State to the receiving State that the function of the diplomatic agent has come to an end;
- (b) on notification by the receiving State to the sending State that, in accordance with paragraph 2 of Article 9, it refuses to recognize the diplomatic agent as a member of the mission.

Article 44

The receiving State must, even in case of armed conflict, grant facilities in order to enable persons enjoying privileges and immunities, other than nationals of the receiving State, and members of the families of such persons irrespective of their nationality, to leave at the earliest possible moment. It must, in particular, in case of need, place at their disposal the necessary means of transport for themselves and their property.

Article 45

If diplomatic relations are broken off between two States, or if a mission is permanently or temporarily recalled:

- (a) the receiving State must, even in case of armed conflict, respect and protect the premises of the mission, together with its property and archives;
- (b) the sending State may entrust the custody of the premises of the mission, together with its property and archives, to a third State acceptable to the receiving State;
- (c) the sending State may entrust the protection of its interests and those of its nationals to a third State acceptable to the receiving State.

Article 46

A sending State may with the prior consent of a receiving State, and at the request of a third State not represented in the receiving State, undertake the temporary protection of the interests of the third State and of its nationals.

Article 47

1. In the application of the provisions of the present Convention, the receiving State shall not discriminate as between States.

2. However, discrimination shall not be regarded as taking place:
- (a) where the receiving State applies any of the provisions of the present Convention restrictively because of a restrictive application of that provision to its mission in the sending State;
 - (b) where by custom or agreement States extend to each other more favourable treatment than is required by the provisions of the present Convention.

Article 48

The present Convention shall be open for signature by all States Members of the United Nations or of any of the specialized agencies or Parties to the Statute of the International Court of Justice, and by any other State invited by the General Assembly of the United Nations to become a Party to the Convention, as follows: until 31 October 1961 at the Federal Ministry for Foreign Affairs of Austria and subsequently, until 31 March 1962, at the United Nations Headquarters in New York.

Article 49

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 50

The present Convention shall remain open for accession by any State belonging to any of the four categories mentioned in Article 48. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article 51

1. The present Convention shall enter into force on the thirtieth day following the date of deposit of the twenty-second instrument of ratification or accession with the Secretary-General of the United Nations.

2. For each State ratifying or acceding to the Convention after the deposit of the twenty-second instrument of ratification or accession, the Convention shall enter into force on the thirtieth day after deposit by such State of its instrument of ratification or accession.

Article 52

The Secretary-General of the United Nations shall inform all States belonging to any of the four categories mentioned in Article 48:

- (a) of signatures to the present Convention and of the deposit of instruments of ratification or accession, in accordance with Articles 48, 49 and 50;
- (b) of the date on which the present Convention will enter into force, in accordance with Article 51.

Article 53

The original of the present Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States belonging to any of the four categories mentioned in Article 48.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed the present Convention.

DONE AT VIENNA, this eighteenth day of April one thousand nine hundred and sixty-one.

**CONFERENCE DES NATIONS UNIES
SUR LES RELATIONS ET IMMUNITES DIPLOMATIQUES**

**CONVENTION DE VIENNE
SUR
LES RELATIONS DIPLOMATIQUES**



NATIONS UNIES

1961

CONVENTION DE VIENNE SUR LES RELATIONS DIPLOMATIQUES

Les Etats Parties à la présente Convention,

Rappelant que, depuis une époque reculée, les peuples de tous les pays reconnaissent le statut des agents diplomatiques,

Conscients des buts et des principes de la Charte des Nations Unies concernant l'égalité souveraine des Etats, le maintien de la paix et de la sécurité internationales et le développement de relations amicales entre les nations,

Persuadés qu'une convention internationale sur les relations, privilèges et immunités diplomatiques contribuerait à favoriser les relations d'amitié entre les pays, quelle que soit la diversité de leurs régimes constitutionnels et sociaux,

Convaincus que le but desdits privilèges et immunités est non pas d'avantager des individus mais d'assurer l'accomplissement efficace des fonctions des missions diplomatiques en tant que représentant des Etats,

Affirmant que les règles du droit international coutumier doivent continuer à régir les questions qui n'ont pas été expressément réglées dans les dispositions de la présente Convention,

Sont convenus de ce qui suit :

Article premier

Aux fins de la présente Convention, les expressions suivantes s'entendent comme il est précisé ci-dessous :

- a) l'expression "chef de mission" s'entend de la personne chargée par l'Etat accréditant d'agir en cette qualité;
- b) l'expression "membres de la mission" s'entend du chef de la mission et des membres du personnel de la mission;

- c)** l'expression "membres du personnel de la mission" s'entend des membres du personnel diplomatique, du personnel administratif et technique et du personnel de service de la mission;
- d)** l'expression "membres du personnel diplomatique" s'entend des membres du personnel de la mission qui ont la qualité de diplomates;
- e)** l'expression "agent diplomatique" s'entend du chef de la mission ou d'un membre du personnel diplomatique de la mission;
- f)** l'expression "membres du personnel administratif et technique" s'entend des membres du personnel de la mission employés dans le service administratif et technique de la mission;
- g)** l'expression "membres du personnel de service" s'entend des membres du personnel de la mission employés au service domestique de la mission;
- h)** l'expression "domestique privé" s'entend des personnes employées au service domestique d'un membre de la mission, qui ne sont pas des employés de l'Etat accréditant;
- i)** l'expression "locaux de la mission" s'entend des bâtiments ou des parties de bâtiments et du terrain attenant qui, quel qu'en soit le propriétaire, sont utilisés aux fins de la mission, y compris la résidence du chef de la mission.

Article 2

L'établissement de relations diplomatiques entre Etats et l'envoi de missions diplomatiques permanentes se font par consentement mutuel.

Article 3

1. Les fonctions d'une mission diplomatique consistent notamment à :
- a)** représenter l'Etat accréditant auprès de l'Etat accréditaire;

- b)** protéger dans l'Etat accréditaire les intérêts de l'Etat accréditant et de ses ressortissants, dans les limites admises par le droit international;
- c)** négocier avec le gouvernement de l'Etat accréditaire;
- d)** s'informer par tous les moyens licites des conditions et de l'évolution des événements dans l'Etat accréditaire et faire rapport à ce sujet au gouvernement de l'Etat accréditant;
- e)** promouvoir des relations amicales et développer les relations économiques, culturelles et scientifiques entre l'Etat accréditant et l'Etat accréditaire.

2. Aucune disposition de la présente Convention ne saurait être interprétée comme interdisant l'exercice de fonctions consulaires par une mission diplomatique.

Article 4

1. L'Etat accréditant doit s'assurer que la personne qu'il envisage d'accréditer comme chef de la mission auprès de l'Etat accréditaire a reçu l'agrément de cet Etat.
2. L'Etat accréditaire n'est pas tenu de donner à l'Etat accréditant les raisons d'un refus d'agrément.

Article 5

1. L'Etat accréditant, après due notification aux Etats accréditaires intéressés, peut accréditer un chef de mission ou affecter un membre du personnel diplomatique, suivant le cas, auprès de plusieurs Etats, à moins que l'un des Etats accréditaires ne s'y oppose expressément.
2. Si l'Etat accréditant accrédite un chef de mission auprès d'un ou de plusieurs autres Etats, il peut établir une mission diplomatique dirigée par un chargé d'affaires ad interim dans chacun des Etats où le chef de la mission n'a pas sa résidence permanente.

3. Un chef de mission ou un membre du personnel diplomatique de la mission peut représenter l'Etat accréditant auprès de toute organisation internationale.

Article 6

Plusieurs Etats peuvent accréditer la même personne en qualité de chef de mission auprès d'un autre Etat, à moins que l'Etat accréditaire ne s'y oppose.

Article 7

Sous réserve des dispositions des articles 5, 8, 9 et 11, l'Etat accréditant nomme à son choix les membres du personnel de la mission. En ce qui concerne les attachés militaires, navals ou de l'air, l'Etat accréditaire peut exiger que leurs noms lui soient soumis à l'avance aux fins d'approbation.

Article 8

1. Les membres du personnel diplomatique de la mission auront en principe la nationalité de l'Etat accréditant.

2. Les membres du personnel diplomatique de la mission ne peuvent être choisis parmi les ressortissants de l'Etat accréditaire qu'avec le consentement de cet Etat, qui peut en tout temps le retirer.

3. L'Etat accréditaire peut se réserver le même droit en ce qui concerne les ressortissants d'un Etat tiers qui ne sont pas également ressortissants de l'Etat accréditant.

Article 9

1. L'Etat accréditaire peut, à tout moment et sans avoir à motiver sa décision, informer l'Etat accréditant que le chef ou tout autre membre du personnel diplomatique de la mission est persona non grata ou que tout

autre membre du personnel de la mission n'est pas acceptable. L'Etat accréditant rappellera alors la personne en cause ou mettra fin à ses fonctions auprès de la mission, selon le cas. Une personne peut être déclarée non grata ou non acceptable avant d'arriver sur le territoire de l'Etat accréditaire.

2. Si l'Etat accréditant refuse d'exécuter, ou n'exécute pas dans un délai raisonnable, les obligations qui lui incombent aux termes du paragraphe 1 du présent article, l'Etat accréditaire peut refuser de reconnaître à la personne en cause la qualité de membre de la mission.

Article 10

1. Sont notifiés au Ministère des Affaires étrangères de l'Etat accréditaire ou à tel autre ministère dont il aura été convenu :

- a) la nomination des membres de la mission, leur arrivée et leur départ définitif ou la cessation de leurs fonctions dans la mission;
- b) l'arrivée et le départ définitif d'une personne appartenant à la famille d'un membre de la mission, et, s'il y a lieu, le fait qu'une personne devient ou cesse d'être membre de la famille d'un membre de la mission;
- c) l'arrivée et le départ définitif de domestiques privés au service des personnes visées à l'alinéa a) ci-dessus, et, s'il y a lieu, le fait qu'ils quittent le service desdites personnes;
- d) l'engagement et le congédiement de personnes résidant dans l'Etat accréditaire, en tant que membres de la mission ou en tant que domestiques privés ayant droit aux privilèges et immunités.

2. Toutes les fois qu'il est possible, l'arrivée et le départ définitif doivent également faire l'objet d'une notification préalable.

Article 11

1. A défaut d'accord explicite sur l'effectif de la mission, l'Etat accréditaire peut exiger que cet effectif soit maintenu dans les limites de

ce qu'il considère comme raisonnable et normal, eu égard aux circonstances et conditions qui règnent dans cet Etat et aux besoins de la mission en cause.

2. L'Etat accréditaire peut également, dans les mêmes limites et sans discrimination, refuser d'admettre des fonctionnaires d'une certaine catégorie.

Article 12

L'Etat accréditant ne doit pas, sans avoir obtenu au préalable le consentement exprès de l'Etat accréditaire, établir des bureaux faisant partie de la mission dans d'autres localités que celles où la mission elle-même est établie.

Article 13

1. Le chef de la mission est réputé avoir assumé ses fonctions dans l'Etat accréditaire dès qu'il a présenté ses lettres de créance ou dès qu'il a notifié son arrivée et qu'une copie figurée de ses lettres de créance a été présentée au Ministère des Affaires étrangères de l'Etat accréditaire, ou à tel autre ministère dont il aura été convenu, selon la pratique en vigueur dans l'Etat accréditaire, qui doit être appliquée d'une manière uniforme.

2. L'ordre de présentation des lettres de créance ou d'une copie figurée de ces lettres est déterminé par la date et l'heure d'arrivée du chef de la mission.

Article 14

1. Les chefs de mission sont répartis en trois classes, à savoir :
- a) celle des ambassadeurs ou nonces accrédités auprès des chefs d'Etat et des autres chefs de mission ayant un rang équivalent;
 - b) celle des envoyés, ministres ou internonces accrédités auprès des chefs d'Etat;

c) celle des chargés d'affaires accrédités auprès des Ministres des Affaires étrangères.

2. Sauf en ce qui touche la préséance et l'étiquette, aucune différence n'est faite entre les chefs de mission en raison de leur classe.

Article 15

Les Etats conviennent de la classe à laquelle doivent appartenir les chefs de leurs missions.

Article 16

1. Les chefs de mission prennent rang dans chaque classe suivant la date et l'heure à laquelle ils ont assumé leurs fonctions conformément à l'article 13.

2. Les modifications apportées aux lettres de créance d'un chef de mission qui n'impliquent pas de changements de classe n'affectent pas son rang de préséance.

3. Le présent article n'affecte pas les usages qui sont ou seraient acceptés par l'Etat accréditaire en ce qui concerne la préséance du représentant du Saint-Siège.

Article 17

L'ordre de préséance des membres du personnel diplomatique de la mission est notifié par le chef de mission au Ministère des Affaires étrangères ou à tel autre ministère dont il aura été convenu.

Article 18

Dans chaque Etat, la procédure à suivre pour la réception des chefs de mission doit être uniforme à l'égard de chaque classe.

Article 19

1. Si le poste de chef de la mission est vacant, ou si le chef de la mission est empêché d'exercer ses fonctions, un chargé d'affaires

ad interim agit à titre provisoire comme chef de la mission. Le nom du chargé d'affaires ad interim sera notifié soit par le chef de la mission, soit, au cas où celui-ci est empêché de le faire, par le Ministère des Affaires étrangères de l'Etat accréditant, au Ministère des Affaires étrangères de l'Etat accréditaire ou à tel autre ministère dont il aura été convenu.

2. Au cas où aucun membre du personnel diplomatique de la mission n'est présent dans l'Etat accréditaire, un membre du personnel administratif et technique peut, avec le consentement de l'Etat accréditaire, être désigné par l'Etat accréditant pour gérer les affaires administratives courantes de la mission.

Article 20

La mission et son chef ont le droit de placer le drapeau et l'emblème de l'Etat accréditant sur les locaux de la mission, y compris la résidence du chef de la mission, et sur les moyens de transport de celui-ci.

Article 21

1. L'Etat accréditaire doit, soit faciliter l'acquisition sur son territoire, dans le cadre de sa législation, par l'Etat accréditant des locaux nécessaires à sa mission, soit aider l'Etat accréditant à se procurer des locaux d'une autre manière.

2. Il doit également, s'il en est besoin, aider les missions à obtenir des logements convenables pour leurs membres.

Article 22

1. Les locaux de la mission sont inviolables. Il n'est pas permis aux agents de l'Etat accréditaire d'y pénétrer, sauf avec le consentement du chef de la mission.

2. L'Etat accréditaire a l'obligation spéciale de prendre toutes mesures appropriées afin d'empêcher que les locaux de la mission ne soient envahis ou endommagés, la paix de la mission troublée ou sa dignité amoindrie.

3. Les locaux de la mission, leur ameublement et les autres objets qui s'y trouvent, ainsi que les moyens de transport de la mission, ne peuvent faire l'objet d'aucune perquisition, réquisition, saisie ou mesure d'exécution.

Article 23

1. L'Etat accréditant et le chef de la mission sont exempts de tous impôts et taxes nationaux, régionaux ou communaux, au titre des locaux de la mission dont ils sont propriétaires ou locataires, pourvu qu'il ne s'agisse pas d'impôts ou taxes perçus en rémunération de services particuliers rendus.

2. L'exemption fiscale prévue dans le présent article ne s'applique pas à ces impôts et taxes lorsque, d'après la législation de l'Etat accréditaire, ils sont à la charge de la personne qui traite avec l'Etat accréditant ou avec le chef de la mission.

Article 24

Les archives et documents de la mission sont inviolables à tout moment et en quelque lieu qu'ils se trouvent.

Article 25

L'Etat accréditaire accorde toutes facilités pour l'accomplissement des fonctions de la mission.

Article 26

Sous réserve de ses lois et règlements relatifs aux zones dont l'accès est interdit ou réglementé pour des raisons de sécurité nationale, l'Etat accréditaire assure à tous les membres de la mission la liberté de déplacement et de circulation sur son territoire.

Article 27

1. L'Etat accréditaire permet et protège la libre communication de la mission pour toutes fins officielles. En communiquant avec le gouvernement ainsi qu'avec les autres missions et consulats de l'Etat accréditant, où qu'ils se trouvent, la mission peut employer tous les moyens de communication appropriés, y compris les courriers diplomatiques et les messages en code ou en chiffre. Toutefois, la mission ne peut installer et utiliser un poste émetteur de radio qu'avec l'assentiment de l'Etat accréditaire.

2. La correspondance officielle de la mission est inviolable. L'expression "correspondance officielle" s'entend de toute la correspondance relative à la mission et à ses fonctions.

3. La valise diplomatique ne doit être ni ouverte ni retenue.

4. Les colis constituant la valise diplomatique doivent porter des marques extérieures visibles de leur caractère et ne peuvent contenir que des documents diplomatiques ou des objets à usage officiel.

5. Le courrier diplomatique, qui doit être porteur d'un document officiel attestant sa qualité et précisant le nombre de colis constituant la valise diplomatique, est, dans l'exercice de ses fonctions, protégé par l'Etat accréditaire. Il jouit de l'inviolabilité de sa personne et ne peut être soumis à aucune forme d'arrestation ou de détention.

6. L'Etat accréditant, ou la mission, peut nommer des courriers diplomatiques ad hoc. Dans ce cas, les dispositions du paragraphe 5 du présent article seront également applicables, sous réserve que les immunités qui y sont mentionnées cesseront de s'appliquer dès que le courrier aura remis au destinataire la valise diplomatique dont il a la charge.

7. La valise diplomatique peut être confiée au commandant d'un aéronef commercial qui doit atterrir à un point d'entrée autorisé. Ce commandant doit être porteur d'un document officiel indiquant le nombre de colis constituant la valise, mais il n'est pas considéré comme un courrier diplomatique. La mission peut envoyer un de ses membres prendre, directement et librement, possession de la valise diplomatique des mains du commandant de l'aéronef.

Article 28

Les droits et redevances perçus par la mission pour des actes officiels sont exempts de tous impôts et taxes.

Article 29

La personne de l'agent diplomatique est inviolable. Il ne peut être soumis à aucune forme d'arrestation ou de détention. L'Etat accréditaire le traite avec le respect qui lui est dû, et prend toutes mesures appropriées pour empêcher toute atteinte à sa personne, sa liberté et sa dignité.

Article 30

1. La demeure privée de l'agent diplomatique jouit de la même inviolabilité et de la même protection que les locaux de la mission.

2. Ses documents, sa correspondance et, sous réserve du paragraphe 3 de l'article 31, ses biens jouissent également de l'inviolabilité.

Article 31

1. L'agent diplomatique jouit de l'immunité de la juridiction pénale de l'Etat accréditaire. Il jouit également de l'immunité de sa juridiction civile et administrative, sauf s'il s'agit :

- a) d'une action réelle concernant un immeuble privé situé sur le territoire de l'Etat accréditaire, à moins que l'agent diplomatique ne le possède pour le compte de l'Etat accréditant aux fins de la mission;
- b) d'une action concernant une succession, dans laquelle l'agent diplomatique figure comme exécuteur testamentaire, administrateur, héritier ou légataire, à titre privé et non pas au nom de l'Etat accréditant;

c) d'une action concernant une activité professionnelle ou commerciale, quelle qu'elle soit, exercée par l'agent diplomatique dans l'Etat accréditaire en dehors de ses fonctions officielles.

2. L'agent diplomatique n'est pas obligé de donner son témoignage.

3. Aucune mesure d'exécution ne peut être prise à l'égard de l'agent diplomatique, sauf dans les cas prévus aux alinéas a), b) et c) du paragraphe 1 du présent article, et pourvu que l'exécution puisse se faire sans qu'il soit porté atteinte à l'inviolabilité de sa personne ou de sa demeure.

4. L'immunité de juridiction d'un agent diplomatique dans l'Etat accréditaire ne saurait exempter cet agent de la juridiction de l'Etat accréditant.

Article 32

1. L'Etat accréditant peut renoncer à l'immunité de juridiction des agents diplomatiques et des personnes qui bénéficient de l'immunité en vertu de l'article 37.

2. La renonciation doit toujours être expresse.

3. Si un agent diplomatique ou une personne bénéficiant de l'immunité de juridiction en vertu de l'article 37 engage une procédure, il n'est plus recevable à invoquer l'immunité de juridiction à l'égard de toute demande reconventionnelle directement liée à la demande principale.

4. La renonciation à l'immunité de juridiction pour une action civile ou administrative n'est pas censée impliquer la renonciation à l'immunité quant aux mesures d'exécution du jugement, pour lesquelles une renonciation distincte est nécessaire.

Article 33

1. Sous réserve des dispositions du paragraphe 3 du présent article, l'agent diplomatique est, pour ce qui est des services rendus à l'Etat accréditant, exempté des dispositions de sécurité sociale qui peuvent être en vigueur dans l'Etat accréditaire.

2. L'exemption prévue au paragraphe 1 du présent article s'applique également aux domestiques privés qui sont au service exclusif de l'agent diplomatique, à condition

- a) qu'ils ne soient pas ressortissants de l'Etat accréditaire ou n'y aient pas leur résidence permanente; et
- b) qu'ils soient soumis aux dispositions de sécurité sociale qui peuvent être en vigueur dans l'Etat accréditant ou dans un Etat tiers.

3. L'agent diplomatique qui a à son service des personnes auxquelles l'exemption prévue au paragraphe 2 du présent article ne s'applique pas doit observer les obligations que les dispositions de sécurité sociale de l'Etat accréditaire imposent à l'employeur.

4. L'exemption prévue aux paragraphes 1 et 2 du présent article n'exclut pas la participation volontaire au régime de sécurité sociale de l'Etat accréditaire pour autant qu'elle est admise par cet Etat.

5. Les dispositions du présent article n'affectent pas les accords bilatéraux ou multilatéraux relatifs à la sécurité sociale qui ont été conclus antérieurement et elles n'empêchent pas la conclusion ultérieure de tels accords.

Article 34

L'agent diplomatique est exempt de tous impôts et taxes, personnels ou réels, nationaux, régionaux ou communaux, à l'exception :

- a) des impôts indirects d'une nature telle qu'ils sont normalement incorporés dans le prix des marchandises ou des services;
- b) des impôts et taxes sur les biens immeubles privés situés sur le territoire de l'Etat accréditaire, à moins que l'agent diplomatique ne les possède pour le compte de l'Etat accréditant, aux fins de la mission;
- c) des droits de succession perçus par l'Etat accréditaire, sous réserve des dispositions du paragraphe 4 de l'article 39;

- d) des impôts et taxes sur les revenus privés qui ont leur source dans l'Etat accréditaire et des impôts sur le capital prélevés sur les investissements effectués dans des entreprises commerciales situées dans l'Etat accréditaire;
- e) des impôts et taxes perçus en rémunération de services particuliers rendus;
- f) des droits d'enregistrement, de greffe, d'hypothèque et de timbre en ce qui concerne les biens immobiliers, sous réserve des dispositions de l'article 23.

Article 35

L'Etat accréditaire doit exempter les agents diplomatiques de toute prestation personnelle, de tout service public de quelque nature qu'il soit et des charges militaires telles que les réquisitions, contributions et logements militaires.

Article 36

1. Suivant les dispositions législatives et réglementaires qu'il peut adopter, l'Etat accréditaire accorde l'entrée et l'exemption de droits de douane, taxes et autres redevances connexes autres que frais d'entreposage, de transport et frais afférents à des services analogues sur :

- a) les objets destinés à l'usage officiel de la mission;
- b) les objets destinés à l'usage personnel de l'agent diplomatique ou des membres de sa famille qui font partie de son ménage, y compris les effets destinés à son installation.

2. L'agent diplomatique est exempté de l'inspection de son bagage personnel, à moins qu'il n'existe des motifs sérieux de croire qu'il contient des objets ne bénéficiant pas des exemptions mentionnées au paragraphe 1 du présent article, ou des objets dont l'importation ou l'exportation est interdite par la législation ou soumise aux règlements

de quarantaine de l'Etat accréditaire. En pareil cas, l'inspection ne doit se faire qu'en présence de l'agent diplomatique ou de son représentant autorisé.

Article 37

1. Les membres de la famille de l'agent diplomatique qui font partie de son ménage bénéficient des privilèges et immunités mentionnés dans les articles 29 à 36, pourvu qu'ils ne soient pas ressortissants de l'Etat accréditaire.

2. Les membres du personnel administratif et technique de la mission, ainsi que les membres de leurs familles qui font partie de leurs ménages respectifs, bénéficient, pourvu qu'ils ne soient pas ressortissants de l'Etat accréditaire ou n'y aient pas leur résidence permanente, des privilèges et immunités mentionnés dans les articles 29 à 35, sauf que l'immunité de la juridiction civile et administrative de l'Etat accréditaire mentionnée au paragraphe 1 de l'article 31 ne s'applique pas aux actes accomplis en dehors de l'exercice de leurs fonctions. Ils bénéficient aussi des privilèges mentionnés au paragraphe 1 de l'article 36 pour ce qui est des objets importés lors de leur première installation.

3. Les membres du personnel de service de la mission qui ne sont pas ressortissants de l'Etat accréditaire ou n'y ont pas leur résidence permanente bénéficient de l'immunité pour les actes accomplis dans l'exercice de leurs fonctions, et de l'exemption des impôts et taxes sur les salaires qu'ils reçoivent du fait de leurs services, ainsi que de l'exemption prévue à l'article 33.

4. Les domestiques privés des membres de la mission qui ne sont pas ressortissants de l'Etat accréditaire ou n'y ont pas leur résidence permanente sont exemptés des impôts et taxes sur les salaires qu'ils reçoivent du fait de leurs services. A tous autres égards, ils ne bénéficient des privilèges et immunités que dans la mesure admise par l'Etat accréditaire. Toutefois, l'Etat accréditaire doit exercer sa juridiction sur ces personnes de façon à ne pas entraver d'une manière excessive l'accomplissement des fonctions de la mission.

Article 38

1. A moins que des privilèges et immunités supplémentaires n'aient été accordés par l'Etat accréditaire, l'agent diplomatique qui a la nationalité de l'Etat accréditaire ou y a sa résidence permanente ne bénéficie de l'immunité de juridiction et de l'inviolabilité que pour les actes officiels accomplis dans l'exercice de ses fonctions.

2. Les autres membres du personnel de la mission et les domestiques privés qui sont ressortissants de l'Etat accréditaire ou qui y ont leur résidence permanente ne bénéficient des privilèges et immunités que dans la mesure où cet Etat les leur reconnaît. Toutefois, l'Etat accréditaire doit exercer sa juridiction sur ces personnes de façon à ne pas entraver d'une manière excessive l'accomplissement des fonctions de la mission.

Article 39

1. Toute personne ayant droit aux privilèges et immunités en bénéficie dès qu'elle pénètre sur le territoire de l'Etat accréditaire pour gagner son poste ou, si elle se trouve déjà sur ce territoire, dès que sa nomination a été notifiée au Ministère des Affaires étrangères ou à tel autre ministère dont il aura été convenu.

2. Lorsque les fonctions d'une personne bénéficiant des privilèges et immunités prennent fin, ces privilèges et immunités cessent normalement au moment où cette personne quitte le pays, ou à l'expiration d'un délai raisonnable qui lui aura été accordé à cette fin, mais ils subsistent jusqu'à ce moment, même en cas de conflit armé. Toutefois, l'immunité subsiste en ce qui concerne les actes accomplis par cette personne dans l'exercice de ses fonctions comme membre de la mission.

3. En cas de décès d'un membre de la mission, les membres de sa famille continuent de jouir des privilèges et immunités dont ils bénéficient, jusqu'à l'expiration d'un délai raisonnable leur permettant de quitter le territoire de l'Etat accréditaire.

4. En cas de décès d'un membre de la mission qui n'est pas ressortissant de l'Etat accréditaire ou n'y a pas sa résidence permanente

ou d'un membre de sa famille qui fait partie de son ménage, l'Etat accréditaire permet le retrait des biens meubles du défunt, à l'exception de ceux qui auront été acquis dans le pays et qui font l'objet d'une prohibition d'exportation au moment de son décès. Il ne sera pas prélevé de droits de succession sur les biens meubles dont la présence dans l'Etat accréditaire était due uniquement à la présence dans cet Etat du défunt en tant que membre de la mission ou membre de la famille d'un membre de la mission.

Article 40

1. Si l'agent diplomatique traverse le territoire ou se trouve sur le territoire d'un Etat tiers, qui lui a accordé un visa de passeport au cas où ce visa est requis, pour aller assumer ses fonctions ou rejoindre son poste, ou pour rentrer dans son pays, l'Etat tiers lui accordera l'inviolabilité et toutes autres immunités nécessaires pour permettre son passage ou son retour. Il fera de même pour les membres de sa famille bénéficiant des privilèges et immunités qui accompagnent l'agent diplomatique ou qui voyagent séparément pour le rejoindre ou pour rentrer dans leur pays.

2. Dans des conditions similaires à celles qui sont prévues au paragraphe 1 du présent article, les Etats tiers ne doivent pas entraver le passage sur leur territoire des membres du personnel administratif et technique ou de service de la mission et des membres de leur famille.

3. Les Etats tiers accordent à la correspondance et aux autres communications officielles en transit, y compris les messages en code ou en chiffre, la même liberté et protection que l'Etat accréditaire. Ils accordent aux courriers diplomatiques, auxquels un visa de passeport a été accordé si ce visa était requis, et aux valises diplomatiques en transit la même inviolabilité et la même protection que l'Etat accréditaire est tenu de leur accorder.

4. Les obligations des Etats tiers en vertu des paragraphes 1, 2 et 3 du présent article s'appliquent également aux personnes respectivement mentionnées dans ces paragraphes, ainsi qu'aux communications

officielles et aux valises diplomatiques lorsque leur présence sur le territoire de l'Etat tiers est due à la force majeure.

Article 41

1. Sans préjudice de leurs privilèges et immunités, toutes les personnes qui bénéficient de ces privilèges et immunités ont le devoir de respecter les lois et règlements de l'Etat accréditaire. Elles ont également le devoir de ne pas s'immiscer dans les affaires intérieures de cet Etat.

2. Toutes les affaires officielles traitées avec l'Etat accréditaire, confiées à la mission par l'Etat accréditant, doivent être traitées avec le Ministère des Affaires étrangères de l'Etat accréditaire ou par son intermédiaire, ou avec tel autre ministère dont il aura été convenu.

3. Les locaux de la mission ne seront pas utilisés d'une manière incompatible avec les fonctions de la mission telles qu'elles sont énoncées dans la présente Convention, ou dans d'autres règles du droit international général, ou dans les accords particuliers en vigueur entre l'Etat accréditant et l'Etat accréditaire.

Article 42

L'agent diplomatique n'exercera pas dans l'Etat accréditaire une activité professionnelle ou commerciale en vue d'un gain personnel.

Article 43

Les fonctions d'un agent diplomatique prennent fin notamment :

- a) par la notification de l'Etat accréditant à l'Etat accréditaire que les fonctions de l'agent diplomatique ont pris fin;
- b) par la notification de l'Etat accréditaire à l'Etat accréditant que, conformément au paragraphe 2 de l'article 9, cet Etat refuse de reconnaître l'agent diplomatique comme membre de la mission.

Article 44

L'Etat accréditaire doit, même en cas de conflit armé, accorder des facilités pour permettre aux personnes bénéficiant des privilèges et immunités, autres que les ressortissants de l'Etat accréditaire, ainsi qu'aux membres de la famille de ces personnes, quelle que soit leur nationalité, de quitter son territoire dans les meilleurs délais. Il doit en particulier, si besoin est, mettre à leur disposition les moyens de transport nécessaires pour eux-mêmes et pour leurs biens.

Article 45

En cas de rupture des relations diplomatiques entre deux Etats, ou si une mission est rappelée définitivement ou temporairement :

- a) l'Etat accréditaire est tenu, même en cas de conflit armé, de respecter et de protéger les locaux de la mission, ainsi que ses biens et ses archives;
- b) l'Etat accréditant peut confier la garde des locaux de la mission, avec les biens qui s'y trouvent, ainsi que les archives, à un Etat tiers acceptable pour l'Etat accréditaire;
- c) l'Etat accréditant peut confier la protection de ses intérêts et de ceux de ses ressortissants à un Etat tiers acceptable pour l'Etat accréditaire.

Article 46

Avec le consentement préalable de l'Etat accréditaire, et sur demande d'un Etat tiers non représenté dans cet Etat, l'Etat accréditant peut assumer la protection temporaire des intérêts de l'Etat tiers et de ses ressortissants.

Article 47

1. En appliquant les dispositions de la présente Convention, l'Etat accréditaire ne fera pas de discrimination entre les Etats.

2. Toutefois, ne seront pas considérés comme discriminatoires :

- a) le fait pour l'Etat accréditaire d'appliquer restrictivement l'une des dispositions de la présente Convention parce qu'elle est ainsi appliquée à sa mission dans l'Etat accréditant;
- b) le fait pour des Etats de se faire mutuellement bénéficiaire, par coutume ou par voie d'accord, d'un traitement plus favorable que ne le requièrent les dispositions de la présente Convention.

Article 48

La présente Convention sera ouverte à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou d'une institution spécialisée, ainsi que de tout Etat partie au Statut de la Cour internationale de Justice et de tout autre Etat invité par l'Assemblée générale de l'Organisation des Nations Unies à devenir partie à la Convention, de la manière suivante : jusqu'au 31 octobre 1961, au Ministère fédéral des Affaires étrangères d'Autriche et ensuite, jusqu'au 31 mars 1962, au Siège de l'Organisation des Nations Unies à New York.

Article 49

La présente Convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 50

La présente Convention restera ouverte à l'adhésion de tout Etat appartenant à l'une des quatre catégories mentionnées à l'article 48. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 51

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies du vingt-deuxième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du vingt-deuxième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le trentième jour après le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 52

Le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats appartenant à l'une des quatre catégories mentionnées à l'article 48 :

- a) les signatures apposées à la présente Convention et le dépôt des instruments de ratification ou d'adhésion, conformément aux articles 48, 49 et 50;
- b) la date à laquelle la présente Convention entrera en vigueur, conformément à l'article 51.

Article 53

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en fera tenir copie certifiée conforme à tous les Etats appartenant à l'une des quatre catégories mentionnées à l'article 48.

EN FOI DE QUOI les plénipotentiaires soussignés, dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

FAIT A VIENNE, le dix-huit avril mil neuf cent soixante et un.

聯合國外交往來及豁免會議

維也納外交關係公約



聯合國

一九六一

維也納外交關係公約

本公約各當事國：

鑒於各國人民自古即已確認外交代表之地位，

察及聯合國憲章之宗旨及原則中有各國主權平等、維持國際和平與安全、以及促進國際間友好關係等項，

深信關於外交往來，特權及豁免之國際公約當能有助於各國間友好關係之發展——此項關係對於各國憲政及社會制度之差異，在所不問，

確認此等特權與豁免之目的不在於給與個人以利益而在於確保代表國家之使館能有效執行職務，

重申凡未經本公約明文規定之問題應繼續適用國際習慣法之規例，

爰議定條款如下：

第一條

就適用本公約而言，下列名稱之意義，應依下列規定：

- (甲) 稱“使館館長”者，謂派遣國責成擔任此項職位之人；
- (乙) 稱“使館人員”者，謂使館館長及使館職員；
- (丙) 稱“使館職員”者，謂使館外交職員、行政及技術職員，及事務職員；
- (丁) 稱“外交職員”者，謂具有外交官級位之使館職員；

(戊) 稱“外交代表”者，謂使館館長或使館外交職員；

(乙) 稱“行政及技術職員”者，謂承辦使館行政及技術事務之使館職員；

(庚) 稱“事務職員”者，謂為使館僕役之使館職員；

(辛) 稱“私人僕役”者，謂充使館人員傭僕而非為派遣國雇用之人；

(壬) 稱“使館館舍”者，謂供使館使用及供使館館長寓邸之用之建築物或建築物之各部分，以及其所附屬之土地，至所有權誰屬，則在所不問。

第二條

國與國間外交關係及常設使館之建立，以協議為之。

第三條

一、除其他事項外，使館之職務如下：

(甲) 在接受國中代表派遣國；

(乙) 於國際法許可之限度內，在接受國中保護派遣國及其國民之利益；

(丙) 與接受國政府辦理交涉；

(丁) 以一切合法手段調查接受國之狀況及發展情形，向派遣國政府具報；

(戊) 促進派遣國與接受國間之友好關係，及發展兩國間之經濟、文化與科學關係；

二、本公約任何規定不得解釋為禁止使館執行領事職務。

第四條

一 派遣國對於擬派駐接受國之使館館長人選務須查明其確已獲得接受國之同意。

二 接受國無須向派遣國說明不予同意之理由。

第五條

一 派遣國向有關接受國妥為通知後，得酌派任一使館館長或外交職員兼駐一個以上國家，但任何接受國明示反對者不在此限。

二 派遣國委派使館館長兼駐另一國或數國者，得在該館長不常川駐節之國內，設立以臨時代辦為館長之使館。

三 使館館長或使館任何外交職員得兼任派遣國駐國際組織之代表。

第六條

兩個以上國家得合派同一人為駐另一國之使館館長，但接受國表示反對者不在此限。

第七條

除第五條、第八條、第九條及第十一條另有規定外，派遣國得自由委派使館職員。關於陸、海、空軍武官，接受國得要求先行提名，徵求該國同意。

第八條

一 使館外交職員原則上應屬派遣國國籍。

二、委派屬接受國國籍之人為使館外交職員，非經接受國同意，不得為之；此項同意得隨時撤銷之。

三、接受國對於第三國國民之非亦為派遣國國民者，得保留同樣之權利。

第九條

一、接受國得隨時不具解釋通知派遣國宣告使館館長或使館任何外交職員為不受歡迎人員或使館任何其他職員為不能接受。遇此情形，派遣國應斟酌情況召回該員或終止其在使館中之職務。任何人員得於其到達接受國國境前，被宣告為不受歡迎或不能接受。

二、如派遣國拒絕或不在相當期間內履行其依本條第一項規定所負義務，接受國得拒絕承認該員為使館人員。

第十條

一、下列事項應通知接受國外交部或另經商定之其他部：

(甲) 使館人員之委派，其到達及最後離境或其在使館中職務之終止；

(乙) 使館人員家屬到達及最後離境；遇有任何人成為或不復為使館人員家屬時，亦宜酌量通知；

(丙) 本項(甲)款所稱人員雇用之私人僕役到達及最後離境；遇有私人僕役不復受此等人員雇用時，亦宜酌量通知；

(丁) 雇用居留接受國之人為使館人員或為得享特權與豁免之私人僕役時，其雇用與解雇。

二、到達及最後離境，於可能範圍內，亦應事先通知。

第十一條

一、關於使館之構成人數如另無協議，接受國得酌量本國環境與情況及特定使館之需要，要求使館構成人數不超過該國認為合理及正常之限度。

二、接受國亦得在同樣範圍內並在無差別待遇之基礎上，拒絕接受某一類之官員。

第十二條

派遣國非經接受國事先明示同意，不得在使館本身所在地以外之地點設立辦事處，作為使館之一部分。

第十三條

一、使館館長依照接受國應予劃一適用之通行慣例。在呈遞國書後或在向接受國外交部或另經商定之其他部通知到達並將所奉國書正式副本送交後，即視為已在接受國內開始執行職務。

二、呈遞國書或遞送國書正式副本之次第依使館館長到達之日期及時間先後定之。

第十四條

一 使館館長分為如下三級：

(甲) 向國家元首派遣之大使或教廷大使，及其他同等級位之使館館長；

(乙) 向國家元首派遣之使節、公使及教廷公使；

(丙) 向外交部長派遣之代辦。

二、除關於優先地位及禮儀之事項外，各使館館長不應因其所屬等級而有任何差別。

第十五條

使館館長所屬之等級應由關係國家商定之。

第十六條

一、使館館長在其各別等級中之優先地位應按照其依第十三條規定開始執行職務之日期及時間先後定之。

二、使館館長之圖書如有變更而對其所屬等級並無更動時，其優先地位不受影響。

三、本條規定不妨礙接受國所採行關於教廷代表優先地位之任何辦法。

第十七條

使館外交職員之優先順序應由使館館長通知外交部或另經商定之其他部。

第十八條

各國接待使館館長，對於同一等級之館長應適用劃一程序。

第十九條

一、使館館長缺位或不能執行職務時，應由臨時代辦暫代使館館長。臨時代辦姓名應由使館館長通知接受國外交部或另

經商定之其他部；如館長不能通知時，則由派遣國外交部通知之。

二、使館如在接受國內並無外交職員時，派遣國得於徵得接受國同意後，指派行政或技術職員一人，主持使館日常行政事務。

第二十條

使館及其館長有權在使館館舍及在使館館長寓邸與交通工具上使用派遣國之國旗與國徽。

第二十一條

一、接受國應便利派遣國依照接受國法律在其境內置備派遣國使館所需之館舍，或協助派遣國以其他方法獲得房舍。

二、接受國遇必要時，並應協助使館為其人員獲得適當之房舍。

第二十二條

一、使館館舍不得侵犯。接受國官吏非經使館館長許可，不得進入使館館舍。

二、接受國負有特殊責任，採取一切適當步驟保護使館館舍免受侵入或損害，並防止一切擾亂使館安寧或有損使館尊嚴之情事。

三、使館館舍及設備，以及館舍內其他財產與使館交通工具免受搜查、徵用、扣押或強制執行。

第二十三條

一、派遣國及使館館長對於使館所有或租賃之館舍，概免繳納國家、區域或地方性捐稅，但其為對供給特定服務應納之費者不在此列。

二、本條所稱之免稅，對於與派遣國或使館館長訂立承辦契約者依接受國法律應納之捐稅不適用之。

第二十四條

使館檔案及文件無論何時，亦不論位於何處，均屬不得侵犯。

第二十五條

接受國應給予使館執行職務之充分便利。

第二十六條

除接受國為國家安全設定禁止或限制進入區域另訂法律規章外，接受國應確保所有使館人員在其境內行動及旅行之自由。

第二十七條

一、接受國應允許使館為一切公務目的自由通訊，並予保護。使館與派遣國政府及無論何處之該國其他使館及領事館通訊時，得採用一切適當方法，包括外交信差及明密碼電信在內。但使館非經接受國同意，不得裝置並使用無線電發報機。

二、使館之來往公文不得侵犯。來往公文指有關使館及其職務之一切來往文件。

三、外交郵袋不得予以開拆或扣留。

四、構成外交郵袋之包裹須附有可資識別之外部標記，以裝載外交文件或公務用品為限。

五、外交信差應持有官方文件，載明其身分及構成郵袋之包裹件數；其於執行職務時，應受接受國保護。外交信差享有人身不得侵犯權，不受任何方式之逮捕或拘禁。

六、派遣國或使館得派特別外交信差。遇此情形，本條第五項之規定亦應適用，但特別信差將其所負責攜帶之外交郵袋送交收件人後，即不復享有該項所稱之豁免。

七、外交郵袋得託交預定在准許入境地點降落之商營飛機機長轉遞。機長應持有官方文件載明構成郵袋之郵包件數，但機長不得視為外交信差。使館得派館員一人逕向飛機機長自由取得外交郵袋。

第二十八條

使館辦理公務所收之規費及手續費免徵一切捐稅。

第二十九條

外交代表人身不得侵犯。外交代表不受任何方式之逮捕或拘禁。接受國對外交代表應特示尊重，並應採取一切適當步驟以防止其人身、自由或尊嚴受有任何侵犯。

第三十條

一、外交代表之私人寓所一如使館館舍應享有同樣之不得侵犯權及保護。

二、外交代表之文書及信件同樣享有不得侵犯權；其財產除第三十一條第三項另有規定外，亦同。

第三十一條

一、外交代表對接受國之刑事管轄享有豁免。除下列案件外，外交代表對接受國之民事及行政管轄亦享有豁免：

(甲) 關於接受國境內私有不動產之物權訴訟，但其代表派遣國為使館用途置有之不動產不在此列；

(乙) 關於外交代表以私人身分並不代表派遣國而為遺囑執行人、遺產管理人、繼承人或受遺贈人之繼承事件之訴訟；

(丙) 關於外交代表於接受國內在公務範圍以外所從事之專業或商務活動之訴訟。

二、外交代表無以證人身分作證之義務。

三、對外交代表不得為執行之處分，但關於本條第一項(甲)·(乙)·(丙)各款所列之案件，而執行處分復無損於其人身或寓所之不得侵犯權者，不在此限。

四、外交代表不因其對接受國管轄所享之豁免而免除其受派遣國之管轄。

第三十二條

一、外交代表及依第三十七條享有豁免之人對管轄之豁免得由派遣國拋棄之。

二、豁免之拋棄，概須明示。

三、外交代表或依第三十七條享有管轄之豁免之人如主動提起訴訟即不得對與主訴直接相關之反訴主張管轄之豁免。

四、在民事或行政訴訟程序上管轄豁免之拋棄，不得視為對判決執行之豁免亦默示拋棄，後項拋棄須分別為之。

第三十三條

一、除本條第三項另有規定外，外交代表就其對派遣國所為之服務而言，應免適用接受國施行之社會保險辦法。

二、專受外交代表雇用之私人僕役亦應享有本條第一項所規定之豁免，但以符合下列條件為限：

(甲) 非接受國國民且不在該國永久居留者；

(乙) 受有派遣國或第三國之社會保險辦法保護者。

三、外交代表如其所雇人員不得享受本條第二項所規定之豁免，應履行接受國社會保險辦法對雇主所規定之義務。

四、本條第一項及第二項所規定之豁免不妨礙對於接受國社會保險制度之自願參加，但以接受國許可參加為限。

五、本條規定不影響前此所訂關於社會保險之雙邊或多邊協定，亦不禁止此類協定之於將來議訂。

第三十四條

外交代表免納一切對人或對物課征之國家、區域、或地方性捐稅，但下列各項，不在此列：

(甲) 通常計入商品或勞務價格內之間接稅；

(乙) 對於接受國境內私有不動產課征之捐稅，但其代表派遣國為使館用途而置有之不動產，不在此列；

(丙) 接受國課征之遺產稅、遺產取得稅或繼承稅，但以不抵觸第三十九條第四項之規定為限；

(丁) 對於自接受國內獲致之私人所得課征之捐稅，以及對於在接受國內商務事業上所為投資課征之資本稅；

(戊) 為供給特定服務所收費用；

(己) 關於不動產之登記費、法院手續費或紀錄費、抵押稅及印花稅；但第二十三條另有規定者，不在此列。

第三十五條

接受國對外交代表應免除一切個人勞務及所有各種公共服務，並應免除關於徵用、軍事募捐及屯宿等之軍事義務。

第三十六條

一、接受國應依本國制定之法律規章，准許下列物品入境，並免除一切關稅及貯存、運送及類似服務費用以外之一切其他課征：

(甲) 使館公務用品；

(乙) 外交代表或與其構成同一戶口之家屬之私人用品，包括供其定居之用之物品在內。

二、外交代表私人行李免受查驗，但有重大理由推定其中裝有不在本條第一項所稱免稅之列之物品，或接受國法律禁止進出口或有檢疫條例加以管制之物品者，不在此限。遇此情形，查驗須有外交代表或其授權代理人在場，方得為之。

第三十七條

一、外交代表之與其構成同一戶口之家屬，如非接受國國民，應享有第二十九條至第三十六條所規定之特權與豁免。

二 使館行政與技術職員暨與其構成同一戶口之家屬，如非接受國國民且不在該國永久居留者，均享有第二十九條至第三十五條所規定之特權與豁免，但第三十一條第一項所規定對接受國民事及行政管轄之豁免不適用於執行職務範圍以外之行為。關於最初定居時所輸入之物品，此等人員亦享有第三十六條第一項所規定之特權。

三 使館事務職員如非接受國國民且不在該國永久居留者，就其執行公務之行為享有豁免，其受雇所得酬報免納捐稅，並享有第三十三條所載之豁免。

四 使館人員之私人僕役如非接受國國民且不在該國永久居留者，其受雇所得酬報免納捐稅。在其他方面，此等人員僅得在接受國許可範圍內享有特權與豁免。但接受國對此等人員所施之管轄應妥為行使，以免對使館職務之執行有不當之妨礙。

第三十八條

一 除接受國特許享受其他特權及豁免外，外交代表為接受國國民或在該國永久居留者，僅就其執行職務之公務行為，享有管轄之豁免及不得侵犯權。

二 其他使館館員及私人僕役為接受國國民或在該國永久居留者僅得在接受國許可之範圍內享有特權與豁免。但接受國對此等人員所施之管轄應妥為行使，以免對使館職務之執行有不當之妨礙。

第三十九條

一 凡享有外交特權與豁免之人，自其進入接受國國境前

往就任之時起享有此項特權與豁免，其已在該國境內者，自其委派通知外交部或另經商定之其他部之時開始享有。

二、享有特權與豁免人員之職務如已終止，此項特權與豁免通常於該員離境之時或聽任其離境之合理期間終了之時停止，縱有武裝衝突情事，亦應繼續有效至該時為止。但關於其以使館人員資格執行職務之行為，豁免應始終有效。

三、遇使館人員死亡，其家屬應繼續享有應享之特權與豁免，至聽任其離境之合理期間終了之時為止。

四、遇非為接受國國民且不在該國永久居留之使館人員或與其構成同一戶口之家屬死亡，接受國應許可亡故者之動產移送出國，但任何財產如係在接受國內取得而在當事人死亡時禁止出口者，不在此列。動產之在接受國純係因亡故者為使館人員或其家屬而在接受國境內所致者，應不課征遺產稅、遺產取得稅及繼承稅。

第四十條

一、遇外交代表前往就任或返任或返回本國，道經第三國國境或在該國境內，而該國曾發給所需之護照簽證時，第三國應給予不得侵犯權及確保其過境或返回所必需之其他豁免。享有外交特權或豁免之家屬與外交代表同行時，或單獨旅行前往會聚或返回本國時，本項規定同樣適用。

二、遇有類似本條第一項所述之情形，第三國不得阻礙使館之行政與技術或事務職員及其家屬經過該國國境。

三、第三國對於過境之來往公文及其他公務通訊，包括明密碼電信在內，應一如接受國給予同樣之自由及保護。第三國

於已發給所需護照簽證之外交信差及外交郵袋過境時，應比照接受國所負之義務，給予同樣之不得侵犯權及保護。

四 第三國依本條第一項、第二項及第三項規定所負之義務，對於各該項內分別述及之人員與公務通訊及外交郵袋之因不可抗力而在第三國境內者，亦適用之。

第四十一條

一 在不妨礙外交特權與豁免之情形下，凡享有此項特權與豁免之人員，均負有尊重接受國法律規章之義務。此等人員並負有不干涉該國內政之義務。

二 使館承派遣國之命與接受國洽商公務，概應逕與或經由接受國外交部或另經商定之其他部辦理。

三 使館館舍不得充作與本公約或一般國際法之其他規則或派遣國與接受國間有效之特別協定所規定之使館職務不相符合之用途。

第四十二條

外交代表不應在接受國內為私人利益從事任何專業或商業活動。

第四十三條

除其他情形外，外交代表之職務遇有下列情事之一即告終了：

(甲) 派遣國通知接受國謂外交代表職務業已終了；

(乙) 接受國通知派遣國謂依第九條第二項之規定該國拒絕承認該外交代表為使館人員。

第四十四條

接受國對於非為接受國國民之享有特權與豁免人員，以及此等人員之家屬，不論其國籍為何，務須給予便利使能儘早離境，縱有武裝衝突情事，亦應如此辦理。遇必要時，接受國尤須供給其本人及財產所需之交通運輸工具。

第四十五條

遇兩國斷絕外交關係，或遇使館長期或暫時撤退時：

(甲) 接受國務應尊重並保護使館館舍以及使館財產與檔案，縱有武裝衝突情事，亦應如此辦理；

(乙) 派遣國得將使館館舍以及使館財產與檔案委託接受國認可之第三國保管；

(丙) 派遣國得委託接受國認可之第三國代為保護派遣國及其國民之利益。

第四十六條

派遣國經接受國事先同意，得應未在接受國內派有代表之第三國之請求，負責暫時保護該第三國及其國民之利益。

第四十七條

- 一、接受國適用本公約規定時，對各國不得差別待遇。
- 二、但下列情形不以差別待遇論：

(甲) 接受國因派遣國對接受國使館適用本公約任一規定有所限制，對同一規定之通用亦予限制；

(乙) 各國依慣例或協定，彼此給予較本公約所規定者更為有利之待遇。

第四十八條

本公約應聽由聯合國或任何專門機關之全體會員國、或國際法院規約當事國、及經聯合國大會邀請成為本公約當事一方之任何其他國家簽署，其辦法如下：至一九六一年十月三十一日止在奧地利聯邦外交部簽署，其後至一九六二年三月三十一日止在紐約聯合國會所簽署。

第四十九條

本公約須經批准。批准文件應送交聯合國秘書長存放。

第五十條

本公約應聽由屬於第四十八條所稱四類之一之國家加入。加入文件應送交聯合國秘書長存放。

第五十一條

一、本公約應於第二十二件批准或加入文件送交聯合國秘書長存放之日後第三十日起發生效力。

二、對於在第二十二件批准或加入文件存放後批准或加入本公約之國家，本公約應於各該國存放批准或加入文件後第三十日起發生效力。

第五十二條

聯合國秘書長應將下列事項通知所有屬於第四十八條所稱四類之一之國家：

(甲) 依第四十八條、第四十九條及第五十條對本公約所為之簽署及送存之批准或加入文件；

(乙) 依第五十一條本公約發生效力之日期。

第五十三條

本公約之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送所有屬於第四十八條所稱四類之一之國家。

為此，下列全權代表，各秉本國政府正式授予簽字之權，謹簽字於本公約，以昭信守。

公曆一千九百六十一年四月十八日訂於維也納。

**КОНФЕРЕНЦИЯ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ДИПЛОМАТИЧЕСКИМ СНОШЕНИЯМ И ИММУНИТЕТУ**

**ВЕНСКАЯ КОНВЕНЦИЯ
О
ДИПЛОМАТИЧЕСКИХ СНОШЕНИЯХ**



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ

1961

ВЕНСКАЯ КОНВЕНЦИЯ О ДИПЛОМАТИЧЕСКИХ СНОШЕНИЯХ

Государства, являющиеся Сторонами настоящей Конвенции,

отмечая, что народы всех стран с древних времен признают статус дипломатических агентов,

принимая во внимание цели и принципы Устава Организации Объединенных Наций в отношении суверенного равенства государств, поддержания международного мира и безопасности и содействия развитию дружественных отношений между государствами,

будучи убеждены, что заключение международной конвенции о дипломатических сношениях, привилегиях и иммунитетах будет способствовать развитию дружественных отношений между государствами, независимо от различий в их государственном и общественном строе,

сознавая, что такие привилегии и иммунитеты предоставляются не для выгод отдельных лиц, а для обеспечения эффективного осуществления функций дипломатических представительств как органов, представляющих государства,

подтверждая, что нормы международного обычного права будут продолжать регулировать вопросы, прямо не предусмотренные положениями настоящей Конвенции,

согласились о нижеследующем:

Статья 1

В настоящей Конвенции приводимые ниже термины имеют следующее значение:

- a) "глава представительства" есть лицо, на которое аккредитуемым государством возложена обязанность действовать в этом качестве;
- b) "сотрудниками представительства" являются глава представительства и члены персонала представительства;

- c) "членами персонала представительства" являются члены дипломатического персонала, административно-технического персонала и обслуживающего персонала представительства;
- d) "членами дипломатического персонала" являются члены персонала представительства, имеющие дипломатический ранг;
- e) "дипломатический агент" есть глава представительства или член дипломатического персонала представительства;
- f) "членами административно-технического персонала" являются члены персонала представительства, осуществляющие административно-техническое обслуживание представительства;
- g) "членами обслуживающего персонала" являются члены персонала представительства, выполняющие обязанности по обслуживанию представительства;
- h) "частный домашний работник" есть лицо, выполняющее обязанности домашнего работника у сотрудника представительства и не являющееся служащим аккредитующего государства;
- i) "помещения представительства" означают здания или части зданий, используемые для целей представительства, включая резиденцию главы представительства, кому бы ни принадлежало право собственности на них, включая обслуживающий данное здание или часть здания земельный участок.

Статья 2

Установление дипломатических отношений между государствами и учреждение постоянных дипломатических представительств осуществляются по взаимному согласию.

Статья 3

1. **Функции дипломатического представительства состоят, в частности:**
 - a) **в представительстве аккредитующего государства в государстве пребывания;**

- b) в защите в государстве пребывания интересов аккредитующего государства и его граждан в пределах, допускаемых международным правом;
- c) в ведении переговоров с правительством государства пребывания;
- d) в выяснении всеми законными средствами условий и событий в государстве пребывания и сообщении о них правительству аккредитующего государства;
- e) в поощрении дружественных отношений между аккредитующим государством и государством пребывания и в развитии их взаимоотношений в области экономики, культуры и науки.

2. Ни одно из положений настоящей Конвенции не должно истолковываться как препятствующее выполнению дипломатическим представительством консульских функций.

Статья 4

1. Аккредитующее государство должно убедиться в том, что государство пребывания дало агреман на то лицо, которое оно предполагает аккредитовать как главу представительства в этом государстве.

2. Государство пребывания не обязано сообщать аккредитующему государству мотивы отказа в агремане.

Статья 5

1. Аккредитующее государство может, надлежащим образом уведомив соответствующие государства пребывания, аккредитовать главу представительства или назначить любого члена дипломатического персонала, смотря по обстоятельствам, в одно или несколько других государств, если не заявлено возражений со стороны любого из государств пребывания.

2. Если аккредитующее государство аккредитует главу представительства в одном или нескольких других государствах, то оно может учредить дипломатические представительства, возглавляемые временными поверенными в делах, в каждом государстве, где глава представительства не имеет постоянного местопребывания.

3. Глава представительства или любой член дипломатического персонала представительства может действовать в качестве представителя аккредитующего государства при любой международной организации.

Статья 6

Два или несколько государств могут аккредитовать одно и то же лицо в качестве главы представительства в другом государстве, если государство пребывания не возражает против этого.

Статья 7

С исключениями, предусмотренными в статьях 5, 8, 9 и 11, аккредитующее государство может свободно назначать членов персонала представительства. Что касается военных, морских или авиационных атташе, то государство пребывания может предложить, чтобы их имена заранее сообщались на его одобрение.

Статья 8

1. Члены дипломатического персонала представительства в принципе должны быть гражданами аккредитующего государства.

2. Члены дипломатического персонала представительства не могут назначаться из числа лиц, являющихся гражданами государства пребывания, иначе как с согласия этого государства, причем это согласие может быть в любое время аннулировано.

3. Государство пребывания может оговорить за собой то же право в отношении граждан третьего государства, которые не являются одновременно гражданами аккредитующего государства.

Статья 9

1. Государство пребывания может в любое время, не будучи обязано мотивировать свое решение, уведомить аккредитующее государство, что глава представительства или какой-либо из членов дипломатического персонала представительства является регона поп грата или что любой другой член

персонала представительства является неприемлемым. В таком случае аккредитующее государство должно соответственно отозвать данное лицо или прекратить его функции в представительстве. То или иное лицо может быть объявлено persona non grata или неприемлемым до прибытия на территорию государства пребывания.

2. Если аккредитующее государство откажется выполнить или не выполнит в течение разумного срока свои обязательства, предусмотриваемые в пункте 1 настоящей статьи, государство пребывания может отказаться принаывать данное лицо сотрудником представительства.

Статья 10

1. Министерство иностранных дел государства пребывания или другое министерство, в отношении которого имеется договоренность, уведомляется

- a) о назначении сотрудников представительства, их прибытии и о их окончательном отбытии или о прекращении их функций в представительстве;
- b) о прибытии и окончательном отбытии лица, принадлежащего к семье сотрудника представительства и, в надлежащих случаях, о том, что то или иное лицо становится или перестает быть членом семьи сотрудника представительства;
- c) о прибытии и окончательном отбытии частных домашних работников, состоящих на службе у лиц, упомянутых в подпункте "а" настоящего пункта, и, в надлежащих случаях, об оставлении ими службы у таких лиц;
- d) о найме и увольнении лиц, проживающих в государстве пребывания, в качестве сотрудников представительства или домашних работников, имеющих право на привилегии и иммунитеты.

2. Уведомление о прибытии и окончательном отбытии, по возможности, должно делаться также предварительно.

Статья 11

1. При отсутствии конкретного соглашения о численности персонала представительства государство пребывания может предложить, чтобы численность персонала

представительства сохранялась в пределах, которые оно считает разумными и нормальными, учитывая обстоятельства и условия, существующие в государстве пребывания, и потребности данного представительства.

2. Государство пребывания может также, на тех же основаниях и без дискриминации, отказаться принять должностных лиц какой-либо определенной категории.

Статья 12

Аккредитуемое государство не может, без предварительного определенно выраженного согласия государства пребывания, учреждать канцелярии, составляющие часть дипломатического представительства, в других населенных пунктах, кроме тех, где учреждено само представительство.

Статья 13

1. Глава представительства считается приступившим к исполнению своих функций в государстве пребывания, в зависимости от практики, существующей в этом государстве, которая должна применяться единообразно, либо с момента вручения своих верительных грамот, либо с момента сообщения о своем прибытии и представления заверенных копий верительных грамот министерству иностранных дел государства пребывания или другому министерству, в отношении которого имеется договоренность.

2. Очередность вручения верительных грамот или представления их заверенных копий определяется датой и часом прибытия главы представительства.

Статья 14

1. Главы представительств подразделяются на три класса, а именно:
- а) класс послов и нунциев, аккредитуемых при главах государств, и других глав представительств эквивалентного ранга;
 - б) класс посланников и интернунциев, аккредитуемых при главах государств;

с) класс поверенных в делах, аккредитуемых при министрах иностранных дел.

2. Иначе как в отношении старшинства и этикета, не должно проводиться никакого различия между главами представительств вследствие их принадлежности к тому или иному классу.

Статья 15

Класс, к которому должны принадлежать главы представительств, определяется по соглашению между государствами.

Статья 16

1. Старшинство глав представительств соответствующего класса определяется датой и часом вступления ими в выполнение своих функций согласно статье 13.

2. Изменения в верительных грамотах главы представительства, которые не влекут за собой перемены класса, не отражаются на его старшинстве.

3. Настоящая статья не затрагивает принятой в государстве пребывания практики относительно старшинства представителя Ватикана.

Статья 17

Старшинство членов дипломатического персонала представительства сообщается главой представительства министерству иностранных дел или другому министерству, в отношении которого имеется договоренность.

Статья 18

Порядок, соблюдаемый в каждом государстве при приеме глав представительств, должен быть одинаков в отношении каждого класса.

Статья 19

1. Если пост главы представительства вакантен или если глава представительства не может выполнять своих функций, временно исполняющим

обязанности главы представительства является временный поверенный в делах. фамилия временного поверенного в делах сообщается министерству иностранных дел государства пребывания или другому министерству, в отношении которого имеется договоренность, либо главой представительства, либо, если он не в состоянии это сделать, министерством иностранных дел аккредитующего государства.

2. В тех случаях, когда ни один дипломатический сотрудник представительства не находится в государстве пребывания, член административно-технического персонала может, с согласия государства пребывания, быть назначен аккредитующим государством ответственным за ведение текущих административных дел представительства.

Статья 20

Представительству и его главе принадлежит право пользоваться флагом и эмблемой аккредитующего государства на помещениях представительства, включая резиденцию главы представительства, а также на его средствах передвижения.

Статья 21

1. Государство пребывания должно либо оказать содействие аккредитующему государству в приобретении на своей территории, согласно своим законам, помещений, необходимых для его представительства, либо оказать помощь аккредитующему государству в получении помещений каким-либо иным путем.

2. Оно должно также, в случае необходимости, оказывать помощь представительствам в получении подходящих помещений для их сотрудников.

Статья 22

1. Помещения представительства неприкосновенны. Власти государства пребывания не могут вступать в эти помещения иначе, как с согласия главы представительства.

2. На государстве пребывания лежит специальная обязанность принимать все надлежащие меры для защиты помещений представительства от всякого вторжения или нанесения ущерба и для предотвращения всякого нарушения спокойствия представительства или оскорбления его достоинства.

3. Помещения представительства, предметы их обстановки и другое находящееся в них имущество, а также средства передвижения представительства, пользуются иммунитетом от обыска, реквизиции, ареста и исполнительных действий.

Статья 23

1. Аккредитующее государство и глава представительства освобождаются от всех государственных, районных и муниципальных налогов, сборов и пошлин в отношении помещений представительства, собственных или наемных, кроме таких налогов, сборов и пошлин, которые представляют собой плату за конкретные виды обслуживания.

2. Фискальные изъятия, о которых говорится в настоящей статье, не касаются тех налогов, сборов и пошлин, которыми, согласно законам государства пребывания, облагаются лица, заключающие контракты с аккредитуемым государством или главой представительства.

Статья 24

Архивы и документы представительства неприкосновенны в любое время и независимо от их местонахождения.

Статья 25

Государство пребывания должно предоставлять все возможности для выполнения функций представительства.

Статья 26

Поскольку это не противоречит законам и правилам о зонах, въезд в которые запрещается или регулируется по соображениям государственной безопасности, государство пребывания должно обеспечивать всем сотрудникам представительства свободу передвижения по его территории.

Статья 27

1. Государство пребывания должно разрешать и охранять свободные сношения представительства для всех официальных целей. При сношениях с правительством и другими представительствами и консульствами аккредитующего государства, где бы они ни находились, представительство может пользоваться всеми подходящими средствами, включая дипломатических курьеров и закодированные или шифрованные депеши. Тем не менее, представительство может устанавливать и эксплуатировать радиопередатчик лишь с согласия государства пребывания.

2. Официальная корреспонденция представительства неприкосновенна. Под официальной корреспонденцией понимается вся корреспонденция, относящаяся к представительству и его функциям.

3. Дипломатическая почта не подлежит ни вскрытию, ни задержанию.

4. Все места, составляющие дипломатическую почту, должны иметь видимые внешние знаки, указывающие на их характер, и они могут содержать только дипломатические документы и предметы, предназначенные для официального пользования.

5. Дипломатический курьер, который должен быть снабжен официальным документом с указанием его статуса и числа мест, составляющих дипломатическую почту, пользуется при исполнении своих обязанностей защитой государства пребывания. Он пользуется личной неприкосновенностью и не подлежит аресту или задержанию в какой бы то ни было форме.

6. Аккредитующее государство или представительство могут назначать дипломатических курьеров *ad hoc*. В таких случаях положения пункта 5 настоящей статьи также применяются, за тем исключением, что упомянутые в нем иллицитеты прекращаются в момент доставки таким курьером порученной ему дипломатической почты по назначению.

7. Дипломатическая почта может быть вверена командиру экипажа гражданского самолета, направляющегося в аэропорт, прибытие в который разрешено. Командир должен быть снабжен официальным документом с указанием числа мест, составляющих почту, но он не считается дипломатическим курьером. Представительство может направить одного из своих сотрудников принять дипломатическую почту непосредственно и беспрепятственно от командира самолета.

Статья 28

Вознаграждения и сборы, взимаемые представительством при выполнении своих официальных обязанностей, освобождаются от всех налогов, сборов и пошлин.

Статья 29

Личность дипломатического агента неприкосновенна. Он не подлежит аресту или задержанию в какой бы то ни было форме. Государство пребывания обязано относиться к нему с должным уважением и принимать все надлежащие меры для предупреждения каких-либо посягательств на его личность, свободу или достоинство.

Статья 30

1. Частная резиденция дипломатического агента пользуется той же неприкосновенностью и защитой, что и помещения представительства.

2. Его бумаги, корреспонденция и, с исключениями, предусмотренными в пункте 3 статьи 31, его имущество равным образом пользуются неприкосновенностью.

Статья 31

1. Дипломатический агент пользуется иммунитетом от уголовной юрисдикции государства пребывания. Он пользуется также иммунитетом от гражданской и административной юрисдикции, кроме случаев:

- a) вещей исков, относящихся к частному недвижимому имуществу, находящемуся на территории государства пребывания, если только он не владеет им от имени аккредитующего государства для целей представительства;
- b) исков, касающихся наследования, в отношении которых дипломатический агент выступает в качестве исполнителя завещания, попечителя над наследственным имуществом, наследника или отказополучателя как частное лицо, а не от имени аккредитующего государства;

с) исков, относящихся к любой профессиональной или коммерческой деятельности, осуществляемой дипломатическим агентом в государстве пребывания за пределами своих официальных функций.

2. Дипломатический агент не обязан давать показаний в качестве свидетеля.

3. Никакие исполнительные меры не могут приниматься в отношении дипломатического агента, за исключением тех случаев, которые подпадают под подпункты "а", "б" и "с" пункта 1 настоящей статьи, и иначе как при условии, что соответствующие меры могут приниматься без нарушения неприкосновенности его личности или его резиденции.

4. Иммунитет дипломатического агента от юрисдикции государства пребывания не освобождает его от юрисдикции аккредитующего государства.

Статья 32

1. От иммунитета от юрисдикции дипломатических агентов и лиц, пользующихся иммунитетом согласно статье 37, может отказаться аккредитующее государство.

2. Отказ должен быть всегда определенно выраженным.

3. Возбуждение дела дипломатическим агентом или лицом, пользующимся иммунитетом от юрисдикции согласно статье 37, лишает его права ссылаться на иммунитет от юрисдикции в отношении встречных исков, непосредственно связанных с основным иском.

4. Отказ от иммунитета от юрисдикции в отношении гражданского или административного дела не означает отказа от иммунитета в отношении исполнения решения, для чего требуется особый отказ.

Статья 33

1. При условии соблюдения положения пункта 3 настоящей статьи, постановления о социальном обеспечении, действующие в государстве пребывания, не распространяются на дипломатического агента в отношении услуг, оказываемых аккредитующему государству.

2. Изъятие, предусмотренное в пункте 1 настоящей статьи, распространяется также на домашних работников, которые находятся исключительно на службе у дипломатического агента, при условии,

- а) что они не являются гражданами государства пребывания или не проживают в нем постоянно,
- б) что на них распространяются постановления о социальном обеспечении, действующие в аккредитующем государстве или в третьем государстве.

3. Дипломатический агент, нанимающий лиц, на которых не распространяется изъятие, предусмотренное в пункте 2 настоящей статьи, должен выполнять обязательства, налагаемые на работодателей постановлениями о социальном обеспечении, действующими в государстве пребывания.

4. Изъятие, предусмотренное в пунктах 1 и 2 настоящей статьи, не препятствует добровольному участию в системе социального обеспечения государства пребывания, при условии, что такое участие допускается этим государством.

5. Положения настоящей статьи не затрагивают двусторонних или многосторонних соглашений о социальном обеспечении, заключенных ранее, и не препятствуют заключению таких соглашений в будущем.

Статья 34

Дипломатический агент освобождается от всех налогов, сборов и пошлин, личных и имущественных, государственных, районных и муниципальных, за исключением:

- а) косвенных налогов, которые обычно включаются в цену товаров или обслуживания;
- б) сборов и налогов на частное недвижимое имущество, находящееся на территории государства пребывания, если он не владеет им от имени аккредитующего государства для целей представительства;
- в) налогов на наследство и пошлин на наследование, взимаемых государством пребывания, с изъятиями, предусмотренными в пункте 4 статьи 39;

- d) сборов и налогов на частный доход, источник которого находится в государстве пребывания, и налогов на капиталовложения в коммерческие предприятия в государстве пребывания;
- e) сборов, взимаемых за конкретные виды обслуживания;
- f) регистрационных, судебных и реестровых пошлин, ипотечных сборов и гербового сбора в отношении недвижимого имущества, с изъятиями, предусмотренными в статье 23.

Статья 35

Государство пребывания обязано освобождать дипломатических агентов от всех трудовых и государственных повинностей, независимо от их характера, а также от военных повинностей, таких как реквизиции, контрибуции и военный постой.

Статья 36

1. Государство пребывания, в соответствии с принятыми им законами и правилами, разрешает ввозить и освобождает от всех таможенных пошлин, налогов и связанных с этим сборов, за исключением складских сборов, сборов за перевозку и подобного рода услуги:

- a) предметы, предназначенные для официального пользования представительства;
- b) предметы, предназначенные для личного пользования дипломатического агента или членов его семьи, живущих вместе с ним, включая предметы, предназначенные для его обзаведения.

2. Личный багаж дипломатического агента освобождается от досмотра, если нет серьезных оснований предполагать, что он содержит предметы, на которые не распространяются изъятия, упомянутые в пункте 1 настоящей статьи, или предметы, ввоз или вывоз которых запрещен законом или регулируется карантинными правилами государства пребывания. Такой досмотр должен производиться только в присутствии дипломатического агента или его уполномоченного представителя.

Статья 37

1. Члены семьи дипломатического агента, живущие вместе с ним, пользуются, если они не являются гражданами государства пребывания, привилегиями и иммунитетами, указанными в статьях 29-36.

2. Члены административно-технического персонала представительства и члены их семей, живущие вместе с ними, пользуются, если они не являются гражданами государства пребывания или не проживают в нем постоянно, привилегиями и иммунитетами, указанными в статьях 29-36, с тем исключением, что иммунитет от гражданской и административной юрисдикции государства пребывания, указанный в пункте 1 статьи 31, не распространяется на действия, совершенные ими не при исполнении своих обязанностей. Они пользуются также привилегиями, указанными в пункте 1 статьи 36, в отношении предметов первоначального обозначения.

3. Члены обслуживающего персонала представительства, которые не являются гражданами государства пребывания или не проживают в нем постоянно, пользуются иммунитетом в отношении действий, совершенных ими при исполнении своих обязанностей, и освобождаются от налогов, сборов и пошлин на заработок, получаемый ими по своей службе, а также пользуются освобождением, упомянутым в статье 33.

4. Домашние работники сотрудников представительства, если они не являются гражданами государства пребывания или не проживают в нем постоянно, освобождаются от налогов, сборов и пошлин на заработок, получаемый ими по своей службе. В других отношениях они могут пользоваться привилегиями и иммунитетами только в той мере, в какой это допускает государство пребывания. Однако государство пребывания должно осуществлять свою юрисдикцию над этими лицами так, чтобы не вмешиваться ненадлежащим образом в осуществление функций представительства.

Статья 38

1. Помимо дополнительных привилегий и иммунитетов, которые могут быть предоставлены государством пребывания, дипломатический агент, который является гражданином государства пребывания или постоянно в нем проживает, пользуется лишь иммунитетом от юрисдикции и неприкосновенностью в отношении официальных действий, совершенных им при выполнении своих функций.

2. Другие члены персонала представительства и домашние работники, которые являются гражданами государства пребывания или постоянно в нем проживают, пользуются привилегиями и иммунитетами только в той мере, в какой это допускает государство пребывания. Однако государство пребывания должно осуществлять свою юрисдикцию над этими лицами так, чтобы не вмешиваться ненадлежащим образом в осуществление функций представительства.

Статья 39

1. Каждое лицо, имеющее право на привилегии и иммунитеты, пользуется ими с момента вступления его на территорию государства пребывания при следовании для занятия своего поста или, если оно уже находится на этой территории, с того момента, когда о его назначении сообщается министерству иностранных дел или другому министерству, в отношении которого имеется договоренность.

2. Если функции лица, пользующегося привилегиями и иммунитетами, заканчиваются, эти привилегии и иммунитеты нормально прекращаются в тот момент, когда оно оставляет страну, или по истечении разумного срока для того, чтобы это сделать, но продолжают существовать до этого времени даже в случае вооруженного конфликта. Однако в отношении действий, совершенных таким лицом при выполнении своих функций сотрудника представительства, иммунитет продолжает существовать.

3. В случае смерти сотрудника представительства члены его семьи продолжают пользоваться привилегиями и иммунитетами, на которые они имеют право, до истечения разумного срока для оставления страны пребывания.

4. В случае смерти сотрудника представительства, который не был гражданином государства пребывания или не проживал в нем постоянно, или члена его

семьи, жившего вместе с ним, государство пребывания должно разрешить вывоз движимого имущества умершего, за исключением всего того имущества, которое приобретено в этой стране и вывоз которого был запрещен ко времени его смерти. Налог на наследство и пошлины на наследование не взимаются с движимого имущества, нахождение которого в государстве пребывания обусловлено исключительно пребыванием здесь умершего как сотрудника представительства или члена семьи сотрудника представительства.

Статья 40

1. Если дипломатический агент проезжает через территорию третьего государства, которое выдало ему визу, если таковая необходима, или находится на этой территории, следуя для занятия своего поста или возвращаясь на этот пост или же в свою страну, это третье государство предоставляет ему неприкосновенность и такие другие иммунитеты, какие могут потребоваться для обеспечения его проезда или возвращения. Это относится также к любым членам его семьи, пользующимся привилегиями или иммунитетами, которые сопровождают дипломатического агента или следуют отдельно, чтобы присоединиться к нему или возвратиться в свою страну.

2. При обстоятельствах, подобных тем, которые указаны в пункте 1 настоящей статьи, третьи государства не должны препятствовать проезду через их территорию членов административно-технического или обслуживающего персонала представительства и членов их семей.

3. Третьи государства должны предоставлять официальной корреспонденции и другим официальным сообщениям, следующим транзитом, включая закодированные или шифрованные депеши, ту же свободу и защиту, которая предоставляется государством пребывания. Они должны предоставлять дипломатическим курьерам, которым выдана виза, если таковая необходима, и дипломатической почте, следующей транзитом, ту же неприкосновенность и защиту, которую обязаны предоставлять государство пребывания.

4. Обязанности третьих государств, предусмотренные пунктами 1, 2 и 3 настоящей статьи, относятся также к лицам, упомянутым в этих пунктах, и к

официальным сообщениям и дипломатической почте, нахождение которых на территории третьего государства вызвано формальными обстоятельствами.

Статья 41

1. Без ущерба для их привилегий и иммунитетов, все лица, пользующиеся такими привилегиями и иммунитетами, обязаны уважать законы и постановления государства пребывания. Они также обязаны не вмешиваться во внутренние дела этого государства.

2. Все официальные дела с государством пребывания, вверенные представительству аккредитуящим государством, ведутся с министерством иностранных дел государства пребывания или через это министерство, либо с другим министерством, в отношении которого имеется договоренность, или через это другое министерство.

3. Помещения представительства не должны использоваться в целях, не совместимых с функциями представительства, предусмотренными настоящей Конвенцией или другими нормами общего международного права, или же какими-либо специальными соглашениями, действующими между аккредитуящим государством и государством пребывания.

Статья 42

Дипломатический агент не должен заниматься в государстве пребывания профессиональной или коммерческой деятельностью в целях личной выгоды.

Статья 43

функции дипломатического агента прекращаются, в частности,

- a) по уведомлении аккредитуящим государством государства пребывания о том, что функции дипломатического агента прекращены;
- b) по уведомлении государством пребывания аккредитуящего государства, что, согласно пункту 2 статьи 9, оно отказывается признавать дипломатического агента сотрудником представительства.

Статья 44

Государство пребывания должно, даже в случае вооруженного конфликта, оказать содействие, необходимое для возможно скорого выезда пользующихся привилегиями и иммунитетами лиц, не являющихся гражданами государства пребывания, и членов семей таких лиц, независимо от их гражданства. Оно должно, в частности, предоставить в случае необходимости в их распоряжение перевозочные средства, которые требуются для них самих и их имущества.

Статья 45

В случае разрыва дипломатических сношений между двумя государствами либо окончательного или временного отзыва представительства,

- a) государство пребывания должно, даже в случае вооруженного конфликта, уважать и охранять помещения представительства вместе с его имуществом и архивами;
- b) аккредитующее государство может вверить охрану помещений своего представительства вместе с его имуществом и архивами третьему государству, приемлемому для государства пребывания;
- c) аккредитующее государство может вверить защиту своих интересов и интересов своих граждан третьему государству, приемлемому для государства пребывания.

Статья 46

Аккредитующее государство может, с предварительного согласия государства пребывания и по просьбе третьего государства, не представленного в государстве пребывания, взять на себя временную защиту интересов этого третьего государства и его граждан.

Статья 47

1. При применении положений настоящей Конвенции государство пребывания не должно проводить дискриминации между государствами.

2. Однако не считается, что имеет место дискриминация,
- a) если государство пребывания применяет какое-либо из положений настоящей Конвенции ограничительно ввиду ограничительного применения этого положения к его представительству в аккредитующем государстве;
 - b) если по обычаю или соглашению государства предоставляют друг другу режим, более благоприятный, чем тот, который требуется положениями настоящей Конвенции.

Статья 48

Настоящая Конвенция открыта для подписания всеми государствами-членами Организации Объединенных Наций или специализированных учреждений, государствами, являющимися участниками Статута Международного Суда, а также любым другим государством, приглашенным Генеральной Ассамблеей Организации Объединенных Наций стать участником Конвенции: до 31 октября 1961 года — в федеральном министерстве иностранных дел Австрии, а затем, до 31 марта 1962 года, — в Центральных Учреждениях Организации Объединенных Наций в Нью-Йорке.

Статья 49

Настоящая Конвенция подлежит ратификации. Ратификационные грамоты сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

Статья 50

Настоящая Конвенция открыта для присоединения любого государства, принадлежащего к одной из четырех категорий, перечисленных в статье 48. Акты о присоединении сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

Статья 51

1. Настоящая Конвенция вступит в силу на тридцатый день после сдачи на хранение двадцать второй ратификационной грамоты или акта о присоединении Генеральному Секретарю Организации Объединенных Наций.

2. В отношении каждого государства, которое ратифицирует Конвенцию или присоединится к ней после сдачи на хранение двадцать второй ратификационной грамоты или акта о присоединении, Конвенция вступит в силу на тридцатый день после сдачи на хранение этим государством своей ратификационной грамоты или акта о присоединении.

Статья 52

Генеральный Секретарь Организации Объединенных Наций уведомляет все государства, принадлежащие к одной из четырех категорий, перечисленных в статье 48:

- а) о подписании настоящей Конвенции и о сдаче на хранение ратификационных грамот или актов о присоединении в соответствии со статьями 48, 49 и 50;
- б) о дате вступления в силу настоящей Конвенции в соответствии со статьей 51.

Статья 53

Подлинник настоящей Конвенции, текст которого на русском, английском, испанском, китайском и французском языках являются равно аутентичными, будет сдан на хранение Генеральному Секретарю Организации Объединенных Наций, который направит его заверенные копии всем государствам, принадлежащим к одной из четырех категорий, перечисленных в статье 48.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, надлежащим образом уполномоченные, подписали настоящую Конвенцию.

СОВЕРШЕНО В ВЕНЕ восемнадцатого апреля тысяча девятьсот шестьдесят первого года.

**CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE RELACIONES E INMUNIDADES DIPLOMATICAS**

**CONVENCION DE VIENA
SOBRE
RELACIONES DIPLOMATICAS**



NACIONES UNIDAS

1961

CONVENCION DE VIENA SOBRE RELACIONES DIPLOMATICAS

Los Estados Partes en la presente Convención,

Teniendo presente que desde antiguos tiempos los pueblos de todas las naciones han reconocido el estatuto de los funcionarios diplomáticos,

Teniendo en cuenta los propósitos y principios de la Carta de las Naciones Unidas relativos a la igualdad soberana de los Estados, al mantenimiento de la paz y de la seguridad internacionales y al fomento de las relaciones de amistad entre las naciones,

Estimando que una convención internacional sobre relaciones, privilegios e inmunidades diplomáticos contribuirá al desarrollo de las relaciones amistosas entre las naciones, prescindiendo de sus diferencias de régimen constitucional y social,

Reconociendo que tales inmunidades y privilegios se conceden, no en beneficio de las personas, sino con el fin de garantizar el desempeño eficaz de las funciones de las misiones diplomáticas en calidad de representantes de los Estados,

Afirmando que las normas del derecho internacional consuetudinario han de continuar rigiendo las cuestiones que no hayan sido expresamente reguladas en las disposiciones de la presente Convención,

Han convenido en lo siguiente:

Artículo 1

A los efectos de la presente Convención:

- a) por "jefe de misión", se entiende la persona encargada por el Estado acreditante de actuar con carácter de tal;
- b) por "miembros de la misión", se entiende el jefe de la misión y los miembros del personal de la misión;

- c) por "miembros del personal de la misión", se entiende los miembros del personal diplomático, del personal administrativo y técnico y del personal de servicio de la misión;
- d) por "miembros del personal diplomático", se entiende los miembros del personal de la misión que posean la calidad de diplomático;
- e) por "agente diplomático", se entiende el jefe de la misión o un miembro del personal diplomático de la misión;
- f) por "miembros del personal administrativo y técnico", se entiende los miembros del personal de la misión empleados en el servicio administrativo y técnico de la misión;
- g) por "miembros del personal de servicio", se entiende los miembros del personal de la misión empleados en el servicio doméstico de la misión;
- h) por "criado particular", se entiende toda persona al servicio doméstico de un miembro de la misión, que no sea empleada del Estado acreditante;
- i) por "locales de la misión", se entiende los edificios o las partes de los edificios, sea cual fuere su propietario, utilizados para las finalidades de la misión, incluyendo la residencia del jefe de la misión, así como el terreno destinado al servicio de esos edificios o de parte de ellos.

Artículo 2

El establecimiento de relaciones diplomáticas entre Estados y el envío de misiones diplomáticas permanentes se efectúa por consentimiento mutuo.

Artículo 3

1. Las funciones de una misión diplomática consisten principalmente en:

- a) representar al Estado acreditante ante el Estado receptor;

- b) proteger en el Estado receptor los intereses del Estado acreditante y los de sus nacionales, dentro de los límites permitidos por el derecho internacional;
- c) negociar con el gobierno del Estado receptor;
- d) enterarse por todos los medios lícitos de las condiciones y de la evolución de los acontecimientos en el Estado receptor e informar sobre ello al gobierno del Estado acreditante;
- e) fomentar las relaciones amistosas y desarrollar las relaciones económicas, culturales y científicas entre el Estado acreditante y el Estado receptor.

2. Ninguna disposición de la presente Convención se interpretará de modo que impida el ejercicio de funciones consulares por la misión diplomática.

Artículo 4

1. El Estado acreditante deberá asegurarse de que la persona que se proponga acreditar como jefe de la misión ante el Estado receptor ha obtenido el asentimiento de ese Estado.

2. El Estado receptor no está obligado a expresar al Estado acreditante los motivos de su negativa a otorgar el asentimiento.

Artículo 5

1. El Estado acreditante podrá, después de haberlo notificado en debida forma a los Estados receptores interesados, acreditar a un jefe de misión ante dos o más Estados, o bien destinar a ellos a cualquier miembro del personal diplomático, salvo que alguno de los Estados receptores se oponga expresamente.

2. Si un Estado acredita a un jefe de misión ante dos o más Estados, podrá establecer una misión diplomática dirigida por un encargado de negocios ad interim en cada uno de los Estados en que el jefe de la misión no tenga su sede permanente.

3. El jefe de misión o cualquier miembro del personal diplomático de la misión podrá representar al Estado acreditante ante cualquier organización internacional.

Artículo 6

Dos o más Estados podrán acreditar a la misma persona como jefe de misión ante un tercer Estado, salvo que el Estado receptor se oponga a ello.

Artículo 7

Sin perjuicio de lo dispuesto en los artículos 5, 8, 9 y 11, el Estado acreditante nombrará libremente al personal de la misión. En el caso de los agregados militares, navales o aéreos, el Estado receptor podrá exigir que se le sometan de antemano sus nombres, para su aprobación.

Artículo 8

1. Los miembros del personal diplomático de la misión habrán de tener, en principio, la nacionalidad del Estado acreditante.

2. Los miembros del personal diplomático de la misión no podrán ser elegidos entre personas que tengan la nacionalidad del Estado receptor, excepto con el consentimiento de ese Estado, que podrá retirarlo en cualquier momento.

3. El Estado receptor podrá reservarse el mismo derecho respecto de los nacionales de un tercer Estado que no sean al mismo tiempo nacionales del Estado acreditante.

Artículo 9

1. El Estado receptor podrá, en cualquier momento y sin tener que exponer los motivos de su decisión, comunicar al Estado acreditante que el jefe u otro miembro del personal diplomático de la misión es persona non grata, o que cualquier otro miembro del personal de la misión no es

aceptable. El Estado acreditante retirará entonces a esa persona o pondrá término a sus funciones en la misión, según proceda. Toda persona podrá ser declarada non grata o no aceptable antes de su llegada al territorio del Estado receptor.

2. Si el Estado acreditante se niega a ejecutar o no ejecuta en un plazo razonable las obligaciones que le incumben a tenor de lo dispuesto en el párrafo 1, el Estado receptor podrá negarse a reconocer como miembro de la misión a la persona de que se trate.

Artículo 10

1. Se notificará al Ministerio de Relaciones Exteriores, o al Ministerio que se haya convenido, del Estado receptor:

- a) el nombramiento de los miembros de la misión, su llegada y su salida definitiva o la terminación de sus funciones en la misión;
- b) la llegada y la salida definitiva de toda persona perteneciente a la familia de un miembro de la misión y, en su caso, el hecho de que determinada persona entre a formar parte o cese de ser miembro de la familia de un miembro de la misión;
- c) la llegada y la salida definitiva de los criados particulares al servicio de las personas a que se refiere el inciso a) de este párrafo y, en su caso, el hecho de que cesen en el servicio de tales personas;
- d) la contratación y el despido de personas residentes en el Estado receptor como miembros de la misión o criados particulares que tengan derecho a privilegios e inmunidades.

2. Cuando sea posible, la llegada y la salida definitiva se notificarán también con antelación.

Artículo 11

1. A falta de acuerdo explícito sobre el número de miembros de la misión, el Estado receptor podrá exigir que ese número esté dentro

de los límites de lo que considere que es razonable y normal, según las circunstancias y condiciones de ese Estado y las necesidades de la misión de que se trate.

2. El Estado receptor podrá también, dentro de esos límites y sin discriminación alguna, negarse a aceptar funcionarios de una determinada categoría.

Artículo 12

El Estado acreditante no podrá, sin el consentimiento previo y expreso del Estado receptor, establecer oficinas que formen parte de la misión en localidades distintas de aquella en que radique la propia misión.

Artículo 13

1. Se considerará que el jefe de misión ha asumido sus funciones en el Estado receptor desde el momento en que haya presentado sus cartas credenciales o en que haya comunicado su llegada y presentado copia de estilo de sus cartas credenciales al Ministerio de Relaciones Exteriores, o al Ministerio que se haya convenido, según la práctica en vigor en el Estado receptor, que deberá aplicarse de manera uniforme.

2. El orden de presentación de las cartas credenciales o de su copia de estilo se determinará por la fecha y hora de llegada del jefe de misión.

Artículo 14

1. Los jefes de misión se dividen en tres clases:

- a) embajadores o nuncios acreditados ante los Jefes de Estado, y otros jefes de misión de rango equivalente;
- b) enviados, ministros o internuncios acreditados ante los Jefes de Estado;

c) encargados de negocios acreditados ante los Ministros de Relaciones Exteriores.

2. Salvo por lo que respecta a la precedencia y a la etiqueta, no se hará ninguna distinción entre los jefes de misión por razón de su clase.

Artículo 15

Los Estados se pondrán de acuerdo acerca de la clase a que habrán de pertenecer los jefes de sus misiones.

Artículo 16

1. La precedencia de los jefes de misión, dentro de cada clase, se establecerá siguiendo el orden de la fecha y hora en que hayan asumido sus funciones, de conformidad con el artículo 13.

2. Las modificaciones en las cartas credenciales de un jefe de misión que no entrañen cambio de clase no alterarán su orden de precedencia.

3. Las disposiciones de este artículo se entenderán sin perjuicio de los usos que acepte el Estado receptor respecto de la precedencia del representante de la Santa Sede.

Artículo 17

El jefe de misión notificará al Ministerio de Relaciones Exteriores, o al Ministerio que se haya convenido, el orden de precedencia de los miembros del personal diplomático de la misión.

Artículo 18

El procedimiento que se siga en cada Estado para la recepción de los jefes de misión será uniforme respecto de cada clase.

Artículo 19

1. Si queda vacante el puesto de jefe de misión o si el jefe de misión no puede desempeñar sus funciones, un encargado de negocios

ad interim actuará provisionalmente como jefe de la misión. El nombre del encargado de negocios ad interim será comunicado al Ministerio de Relaciones Exteriores del Estado receptor, o al Ministerio que se haya convenido, por el jefe de misión o, en el caso en que éste no pueda hacerlo, por el Ministerio de Relaciones Exteriores del Estado acreditante.

2. Caso de no estar presente ningún miembro del personal diplomático de la misión en el Estado receptor, un miembro del personal administrativo y técnico podrá, con el consentimiento del Estado receptor, ser designado por el Estado acreditante para hacerse cargo de los asuntos administrativos corrientes de la misión.

Artículo 20

La misión y su jefe tendrán derecho a colocar la bandera y el escudo del Estado acreditante en los locales de la misión, incluyendo la residencia del jefe de la misión, y en los medios de transporte de éste.

Artículo 21

1. El Estado receptor deberá, sea facilitar la adquisición en su territorio de conformidad con sus propias leyes, por el Estado acreditante, de los locales necesarios para la misión, o ayudar a éste a obtener alojamiento de otra manera.

2. Cuando sea necesario, ayudará también a las misiones a obtener alojamiento adecuado para sus miembros.

Artículo 22

1. Los locales de la misión son inviolables. Los agentes del Estado receptor no podrán penetrar en ellos sin consentimiento del jefe de la misión.

2. El Estado receptor tiene la obligación especial de adoptar todas las medidas adecuadas para proteger los locales de la misión contra toda intrusión o daño y evitar que se turbe la tranquilidad de la misión o se atente contra su dignidad.

3. Los locales de la misión, su mobiliario y demás bienes situados en ellos, así como los medios de transporte de la misión, no podrán ser objeto de ningún registro, requisa, embargo o medida de ejecución.

Artículo 23

1. El Estado acreditante y el jefe de la misión están exentos de todos los impuestos y gravámenes nacionales, regionales o municipales, sobre los locales de la misión de que sean propietarios o inquilinos, salvo de aquellos impuestos o gravámenes que constituyan el pago de servicios particulares prestados.

2. La exención fiscal a que se refiere este artículo no se aplica a los impuestos y gravámenes que, conforme a las disposiciones legales del Estado receptor, estén a cargo del particular que contrate con el Estado acreditante o con el jefe de la misión.

Artículo 24

Los archivos y documentos de la misión son siempre inviolables, dondequiera que se hallen.

Artículo 25

El Estado receptor dará toda clase de facilidades para el desempeño de las funciones de la misión.

Artículo 26

Sin perjuicio de sus leyes y reglamentos referentes a zonas de acceso prohibido o reglamentado por razones de seguridad nacional, el Estado receptor garantizará a todos los miembros de la misión la libertad de circulación y de tránsito por su territorio.

Artículo 27

1. El Estado receptor permitirá y protegerá la libre comunicación de la misión para todos los fines oficiales. Para comunicarse con el gobierno y con las demás misiones y consulados del Estado acreditante, dondequiera que radiquen, la misión podrá emplear todos los medios de comunicación adecuados, entre ellos los correos diplomáticos y los mensajes en clave o en cifra. Sin embargo, únicamente con el consentimiento del Estado receptor podrá la misión instalar y utilizar una emisora de radio.

2. La correspondencia oficial de la misión es inviolable. Por correspondencia oficial se entiende toda correspondencia concerniente a la misión y a sus funciones.

3. La valija diplomática no podrá ser abierta ni retenida.

4. Los bultos que constituyan la valija diplomática deberán ir provistos de signos exteriores visibles indicadores de su carácter y sólo podrán contener documentos diplomáticos u objetos de uso oficial.

5. El correo diplomático, que debe llevar consigo un documento oficial en el que conste su condición de tal y el número de bultos que constituyan la valija, estará protegido, en el desempeño de sus funciones, por el Estado receptor. Gozará de inviolabilidad personal y no podrá ser objeto de ninguna forma de detención o arresto.

6. El Estado acreditante o la misión podrán designar correos diplomáticos ad hoc. En tales casos se aplicarán también las disposiciones del párrafo 5 de este artículo, pero las inmunidades en él mencionadas dejarán de ser aplicables cuando dicho correo haya entregado al destinatario la valija diplomática que se le haya encomendado.

7. La valija diplomática podrá ser confiada al comandante de una aeronave comercial que haya de aterrizar en un aeropuerto de entrada autorizado. El comandante deberá llevar consigo un documento oficial en el que conste el número de bultos que constituyan la valija, pero no podrá ser considerado como correo diplomático. La misión podrá enviar a uno de sus miembros, a tomar posesión directa y libremente de la valija diplomática de manos del comandante de la aeronave.

Artículo 28

Los derechos y aranceles que perciba la misión por actos oficiales están exentos de todo impuesto y gravamen.

Artículo 29

La persona del agente diplomático es inviolable. No puede ser objeto de ninguna forma de detención o arresto. El Estado receptor le tratará con el debido respeto y adoptará todas las medidas adecuadas para impedir cualquier atentado contra su persona, su libertad o su dignidad.

Artículo 30

1. La residencia particular del agente diplomático goza de la misma inviolabilidad y protección que los locales de la misión.

2. Sus documentos, su correspondencia y, salvo lo previsto en el párrafo 3 del artículo 31, sus bienes, gozarán igualmente de inviolabilidad.

Artículo 31

1. El agente diplomático gozará de inmunidad de la jurisdicción penal del Estado receptor. Gozará también de inmunidad de su jurisdicción civil y administrativa, excepto si se trata:

- a) de una acción real sobre bienes inmuebles particulares radicados en el territorio del Estado receptor, a menos que el agente diplomático los posea por cuenta del Estado acreditante para los fines de la misión;
- b) de una acción sucesoria en la que el agente diplomático figure, a título privado y no en nombre del Estado acreditante, como executor testamentario, administrador, heredero o legatario;

c) de una acción referente a cualquier actividad profesional o comercial ejercida por el agente diplomático en el Estado receptor, fuera de sus funciones oficiales.

2. El agente diplomático no está obligado a testificar.

3. El agente diplomático no podrá ser objeto de ninguna medida de ejecución, salvo en los casos previstos en los incisos a), b) y c) del párrafo 1 de este artículo y con tal de que no sufra menoscabo la inviolabilidad de su persona o de su residencia.

4. La inmunidad de jurisdicción de un agente diplomático en el Estado receptor no le exime de la jurisdicción del Estado acreditante.

Artículo 32

1. El Estado acreditante puede renunciar a la inmunidad de jurisdicción de sus agentes diplomáticos y de las personas que gocen de inmunidad conforme al artículo 37.

2. La renuncia ha de ser siempre expresa. .

3. Si un agente diplomático o una persona que goce de inmunidad de jurisdicción conforme al artículo 37 entabla una acción judicial, no le será permitido invocar la inmunidad de jurisdicción respecto de cualquier reconvenición directamente ligada a la demanda principal.

4. La renuncia a la inmunidad de jurisdicción respecto de las acciones civiles o administrativas no ha de entenderse que entraña renuncia a la inmunidad en cuanto a la ejecución del fallo, para lo cual será necesaria una nueva renuncia.

Artículo 33

1. Sin perjuicio de las disposiciones del párrafo 3 de este artículo, el agente diplomático estará, en cuanto a los servicios prestados al Estado acreditante, exento de las disposiciones sobre seguridad social que estén vigentes en el Estado receptor.

2. La exención prevista en el párrafo 1 de este artículo se aplicará también a los criados particulares que se hallen al servicio exclusivo del agente diplomático, a condición de que:

- a) no sean nacionales del Estado receptor o no tengan en él residencia permanente; y
- b) estén protegidos por las disposiciones sobre seguridad social que estén vigentes en el Estado acreditante o en un tercer Estado.

3. El agente diplomático que emplee a personas a quienes no se aplique la exención prevista en el párrafo 2 de este artículo, habrá de cumplir las obligaciones que las disposiciones sobre seguridad social del Estado receptor impongan a los empleadores.

4. La exención prevista en los párrafos 1 y 2 de este artículo no impedirá la participación voluntaria en el régimen de seguridad social del Estado receptor, a condición de que tal participación esté permitida por ese Estado.

5. Las disposiciones de este artículo se entenderán sin perjuicio de los acuerdos bilaterales o multilaterales sobre seguridad social ya concertados y no impedirán que se concierten en lo sucesivo acuerdos de esa índole.

Artículo 34

El agente diplomático estará exento de todos los impuestos y gravámenes personales o reales, nacionales, regionales o municipales, con excepción:

- a) de los impuestos indirectos de la índole de los normalmente incluidos en el precio de las mercaderías o servicios;
- b) de los impuestos y gravámenes sobre los bienes inmuebles privados que radiquen en el territorio del Estado receptor, a menos que el agente diplomático los posea por cuenta del Estado acreditante y para los fines de la misión;
- c) de los impuestos sobre las sucesiones que corresponda percibir al Estado receptor, salvo lo dispuesto en el párrafo 4 del artículo 39;

- d) de los impuestos y gravámenes sobre los ingresos privados que tengan su origen en el Estado receptor y de los impuestos sobre el capital que graven las inversiones efectuadas en empresas comerciales en el Estado receptor;
- e) de los impuestos y gravámenes correspondientes a servicios particulares prestados;
- f) salvo lo dispuesto en el artículo 23, de los derechos de registro, aranceles judiciales, hipoteca y timbre, cuando se trate de bienes inmuebles.

Artículo 35

El Estado receptor deberá eximir a los agentes diplomáticos de toda prestación personal, de todo servicio público cualquiera que sea su naturaleza y de cargas militares tales como las requisiciones, las contribuciones y los alojamientos militares.

Artículo 36

1. El Estado receptor, con arreglo a las leyes y reglamentos que promulgue, permitirá la entrada, con exención de toda clase de derechos de aduana, impuestos y gravámenes conexos, salvo los gastos de almacenaje, acarreo y servicios análogos:

- a) de los objetos destinados al uso oficial de la misión;
- b) de los objetos destinados al uso personal del agente diplomático o de los miembros de su familia que formen parte de su casa, incluidos los efectos destinados a su instalación.

2. El agente diplomático estará exento de la inspección de su equipaje personal, a menos que haya motivos fundados para suponer que contiene objetos no comprendidos en las exenciones mencionadas en el párrafo 1 de este artículo, u objetos cuya importación o exportación esté prohibida por la legislación del Estado receptor o sometida a sus

reglamentos de cuarentena. En este caso, la inspección sólo se podrá efectuar en presencia del agente diplomático o de su representante autorizado.

Artículo 37

1. Los miembros de la familia de un agente diplomático que formen parte de su casa gozarán de los privilegios e inmunidades especificados en los artículos 29 a 36, siempre que no sean nacionales del Estado receptor.

2. Los miembros del personal administrativo y técnico de la misión, con los miembros de sus familias que formen parte de sus respectivas casas, siempre que no sean nacionales del Estado receptor ni tengan en él residencia permanente, gozarán de los privilegios e inmunidades mencionados en los artículos 29 a 35, salvo que la inmunidad de la jurisdicción civil y administrativa del Estado receptor especificada en el párrafo 1 del artículo 31, no se extenderá a los actos realizados fuera del desempeño de sus funciones. Gozarán también de los privilegios especificados en el párrafo 1 del artículo 36, respecto de los objetos importados al efectuar su primera instalación.

3. Los miembros del personal de servicio de la misión que no sean nacionales del Estado receptor ni tengan en él residencia permanente, gozarán de inmunidad por los actos realizados en el desempeño de sus funciones, de exención de impuestos y gravámenes sobre los salarios que perciban por sus servicios y de la exención que figura en el artículo 33.

4. Los criados particulares de los miembros de la misión, que no sean nacionales del Estado receptor ni tengan en él residencia permanente, estarán exentos de impuestos y gravámenes sobre los salarios que perciban por sus servicios. A otros respectos, sólo gozarán de privilegios e inmunidades en la medida reconocida por dicho Estado. No obstante, el Estado receptor habrá de ejercer su jurisdicción sobre esas personas de modo que no estorbe indebidamente el desempeño de las funciones de la misión.

Artículo 38

1. Excepto en la medida en que el Estado receptor conceda otros privilegios e inmunidades, el agente diplomático que sea nacional de ese Estado o tenga en él residencia permanente sólo gozará de inmunidad de jurisdicción e inviolabilidad por los actos oficiales realizados en el desempeño de sus funciones.

2. Los otros miembros de la misión y los criados particulares que sean nacionales del Estado receptor o tengan en él su residencia permanente, gozarán de los privilegios e inmunidades únicamente en la medida en que lo admita dicho Estado. No obstante, el Estado receptor habrá de ejercer su jurisdicción sobre esas personas de modo que no estorbe indebidamente el desempeño de las funciones de la misión.

Artículo 39

1. Toda persona que tenga derecho a privilegios e inmunidades gozará de ellos desde que penetre en el territorio del Estado receptor para tomar posesión de su cargo o, si se encuentra ya en ese territorio, desde que su nombramiento haya sido comunicado al Ministerio de Relaciones Exteriores o al Ministerio que se haya convenido.

2. Cuando terminen las funciones de una persona que goce de privilegios e inmunidades, tales privilegios e inmunidades cesarán normalmente en el momento en que esa persona salga del país o en el que expire el plazo razonable que le haya sido concedido para permitirle salir de él, pero subsistirán hasta entonces, aun en caso de conflicto armado. Sin embargo, no cesará la inmunidad respecto de los actos realizados por tal persona en el ejercicio de sus funciones como miembro de la misión.

3. En caso de fallecimiento de un miembro de la misión, los miembros de su familia continuarán en el goce de los privilegios e inmunidades que les correspondan hasta la expiración de un plazo razonable en el que puedan abandonar el país.

4. En caso de fallecimiento de un miembro de la misión que no sea nacional del Estado receptor ni tenga en él residencia permanente, o de

un miembro de su familia que forme parte de su casa, dicho Estado permitirá que se saquen del país los bienes muebles del fallecido, salvo los que hayan sido adquiridos en él y cuya exportación se halle prohibida en el momento del fallecimiento. No serán objeto de impuestos de sucesión los bienes muebles que se hallaren en el Estado receptor por el solo hecho de haber vivido allí el causante de la sucesión como miembro de la misión o como persona de la familia de un miembro de la misión.

Artículo 40

1. Si un agente diplomático atraviesa el territorio de un tercer Estado que le hubiere otorgado el visado del pasaporte si tal visado fuere necesario, o se encuentra en él para ir a tomar posesión de sus funciones, para reintegrarse a su cargo o para volver a su país, el tercer Estado le concederá la inviolabilidad y todas las demás inmunidades necesarias para facilitarle el tránsito o el regreso. Esta regla será igualmente aplicable a los miembros de su familia que gocen de privilegios e inmunidades y acompañen al agente diplomático o viajen separadamente para reunirse con él o regresar a su país.

2. En circunstancias análogas a las previstas en el párrafo 1 de este artículo, los terceros Estados no habrán de dificultar el paso por su territorio de los miembros del personal administrativo y técnico, del personal de servicio de una misión o de los miembros de sus familias.

3. Los terceros Estados concederán a la correspondencia oficial y a otras comunicaciones oficiales en tránsito, incluso a los despachos en clave o en cifra, la misma libertad y protección concedida por el Estado receptor. Concederán a los correos diplomáticos a quienes hubieren otorgado el visado del pasaporte si tal visado fuere necesario, así como a las valijas diplomáticas en tránsito, la misma inviolabilidad y protección que se halla obligado a prestar el Estado receptor.

4. Las obligaciones de los terceros Estados en virtud de los párrafos 1, 2 y 3 de este artículo serán también aplicables a las personas mencionadas respectivamente en esos párrafos, así como a las

comunicaciones oficiales y a las valijas diplomáticas, que se hallen en el territorio del tercer Estado a causa de fuerza mayor.

Artículo 41

1. Sin perjuicio de sus privilegios e inmunidades, todas las personas que gocen de esos privilegios e inmunidades deberán respetar las leyes y reglamentos del Estado receptor. También están obligadas a no inmiscuirse en los asuntos internos de ese Estado.

2. Todos los asuntos oficiales de que la misión esté encargada por el Estado acreditante han de ser tratados con el Ministerio de Relaciones Exteriores de ese Estado o por conducto de él, o con el Ministerio que se haya convenido.

3. Los locales de la misión no deben ser utilizados de manera incompatible con las funciones de la misión tal como están enunciadas en la presente Convención, en otras normas del derecho internacional general o en los acuerdos particulares que estén en vigor entre el Estado acreditante y el Estado receptor.

Artículo 42

El agente diplomático no ejercerá en el Estado receptor ninguna actividad profesional o comercial en provecho propio.

Artículo 43

Las funciones del agente diplomático terminarán, principalmente:

- a) cuando el Estado acreditante comunique al Estado receptor que las funciones del agente diplomático han terminado;
- b) cuando el Estado receptor comunique al Estado acreditante que, de conformidad con el párrafo 2 del artículo 9, se niega a reconocer al agente diplomático como miembro de la misión.

Artículo 44

El Estado receptor deberá, aun en caso de conflicto armado, dar facilidades para que las personas que gozan de privilegios e inmunidades y no sean nacionales del Estado receptor, así como los miembros de sus familias, sea cual fuere su nacionalidad, puedan salir de su territorio lo más pronto posible. En especial, deberá poner a su disposición, si fuere necesario, los medios de transporte indispensables para tales personas y sus bienes.

Artículo 45

En caso de ruptura de las relaciones diplomáticas entre dos Estados, o si se pone término a una misión de modo definitivo o temporal:

- a) el Estado receptor estará obligado a respetar y a proteger, aun en caso de conflicto armado, los locales de la misión así como sus bienes y archivos;
- b) el Estado acreditante podrá confiar la custodia de los locales de la misión, así como de sus bienes y archivos, a un tercer Estado aceptable para el Estado receptor;
- c) el Estado acreditante podrá confiar la protección de sus intereses y de los intereses de sus nacionales a un tercer Estado aceptable para el Estado receptor.

Artículo 46

Con el consentimiento previo del Estado receptor y a petición de un tercer Estado no representado en él, el Estado acreditante podrá asumir la protección temporal de los intereses del tercer Estado y de sus nacionales.

Artículo 47

1. En la aplicación de las disposiciones de la presente Convención, el Estado receptor no hará ninguna discriminación entre los Estados.

2. Sin embargo, no se considerará como discriminatorio:

- a) que el Estado receptor aplique con criterio restrictivo cualquier disposición de la presente Convención, porque con tal criterio haya sido aplicada a su misión en el Estado acreditante;
- b) que, por costumbre o acuerdo, los Estados se concedan recíprocamente un trato más favorable que el requerido en las disposiciones de la presente Convención.

Artículo 48

La presente Convención estará abierta a la firma de todos los Estados Miembros de las Naciones Unidas o de algún organismo especializado, así como de todo Estado Parte en el Estatuto de la Corte Internacional de Justicia y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a ser parte en la Convención, de la manera siguiente: hasta el 31 de octubre de 1961, en el Ministerio Federal de Relaciones Exteriores de Austria; y después, hasta el 31 de marzo de 1962, en la Sede de las Naciones Unidas en Nueva York.

Artículo 49

La presente Convención está sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 50

La presente Convención quedará abierta a la adhesión de los Estados pertenecientes a alguna de las cuatro categorías mencionadas en el artículo 48. Los instrumentos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 51

1. La presente Convención entrará en vigor el trigésimo día a partir de la fecha en que haya sido depositado en poder del Secretario General de las Naciones Unidas el vigesimosegundo instrumento de ratificación o de adhesión.

2. Para cada Estado que ratifique la Convención o se adhiera a ella después de haber sido depositado el vigesimosegundo instrumento de ratificación o de adhesión, la Convención entrará en vigor el trigésimo día a partir de la fecha en que tal Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 52

El Secretario General de las Naciones Unidas comunicará a todos los Estados pertenecientes a cualquiera de las cuatro categorías mencionadas en el artículo 48:

- a) qué países han firmado la presente Convención y cuáles han depositado los instrumentos de ratificación o adhesión, de conformidad con lo dispuesto en los artículos 48, 49 y 50;
- b) en qué fecha entrará en vigor la presente Convención, de conformidad con lo dispuesto en el artículo 51.

Artículo 53

El original de la presente Convención, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copia certificada a todos los Estados pertenecientes a cualquiera de las cuatro categorías mencionadas en el artículo 48.

EN TESTIMONIO DE LO CUAL, los plenipotenciarios infrascritos, debidamente autorizados por sus respectivos Gobiernos, han firmado la presente Convención.

HECHA EN VIENA, el día dieciocho de abril de mil novecientos sesenta y uno.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
За Албанию:
POR ALBANIA:

S. ÇARÇANI

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

C. BOLLINI SHAW

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
FOR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За Австрию:
FOR AUSTRIA:

KREISKY

FOR BELGIUM:
POUR LA BELGIQUE:
比利時:
За Бельгию:
FOR BÉLGICA:

G. DELCOIGNE
Le 23 octobre 1961

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За Бoливия:
FOR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
FOR EL BRASIL:

J. DE SOUZA LEÃO

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞:
За България:
FOR BULGARIA:

IV. DASKALOV
Y. GOLÉMANOV

FOR BURMA:
POUR LA BIRMANIE:
緬甸:
За Бирму:
FOR BIRMANIA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

S. SHARDYKO

FOR CAMBODIA:
POUR LE CAMBODGE:
柬埔寨:
За Камбоджу:
FOR CAMBOYA:

FOR CAMEROUN:
POUR LE CAMEROUN:
喀麥隆:
За Камерун:
FOR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
FOR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和國:
За Центральноафриканскую Республику:
FOR LA REPÚBLICA CENTROAFRICANA:

FOR CEYLON:
POUR CEYLAN:
錫蘭:
За Цейлон:
POR CEILÁN:

R. S. S. GUNewardENE

FOR CHAD:
POUR LE TCHAD:
查德:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

Luis MELO LECAROS

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
FOR LA CHINA:

HU Ching-yu
CHEN Tai-chu

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбию:
FOR COLOMBIA:

M. AGUDELO G.
Antonio BAYONA

FOR THE CONGO (BRAZZAVILLE):
POUR LE CONGO (BRAZZAVILLE):
剛果 (伯拉沙維爾):
За Конго (Браззавиль):
FOR EL CONGO (BRAZZAVILLE):

FOR THE CONGO (LÉOPOLDVILLE):

POUR LE CONGO (LÉOPOLDVILLE):

剛果 (利奧波德維爾):

За Конго (Леопольдвилъ):

FOR EL CONGO (LEOPOLDVILLE):

J. KAHAMBA

FOR COSTA RICA:

POUR LE COSTA RICA:

哥斯大黎加:

За Коста-Рику:

FOR COSTA RICA:

FOR CUBA:

POUR CUBA:

古巴:

За Кубу:

FOR CUBA:

FOR CYPRUS:
POUR CHYPRE:
賽普勒斯:
За Кипр:
FOR CHIPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
FOR CHECOESLOVAQUIA:

Dr. Richard JEŽEK

FOR DAHOMEY:
POUR LE DAHOMEY:
達荷美:
За Дагомю:
FOR EL DAHOMEY:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За ДАНИЮ:
FOR DINAMARCA:

H. H. SCHRØDER

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多 尼加共和國:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
FOR EL ECUADOR:

Con reserva a los párrafos 2, 3 y 4 del artículo 37¹
N. M. PONCE

Translation by the Secretariat:

¹ With reservation to paragraphs 2, 3 and 4 of article 37.

Traduction du Secrétariat:

¹ Avec réserve aux paragraphes 2, 3 et 4 de l'article 37.

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多:
За Сальвадор:
FOR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
衣索比亞:
За Эфиопию:
FOR ETIOPIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
FOR LA REPÚBLICA FEDERAL DE ALEMANIA:

Werner DANKWORT

FOR THE FEDERATION OF MALAYA:
POUR LA FÉDÉRATION DE MALAISIE:
馬來亞聯邦:
За Малайскую Федерацию:
FOR LA FEDERACIÓN MALAYA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
FOR FINLANDIA:

Otso WARTIOVAARA
Le 20 octobre 1961

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

FOR GABON:
POUR LE GABON:
加彭:
За Габон:
FOR EL GABÓN:

FOR GHANA:
POUR LE GHANA:
迦納:
За Ганы:
FOR GHANA:

E. O. ASAFU-ADJAYE

E. Kodjoe DADZIE

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грецию:
FOR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалу:
FOR GUATEMALA:

Francisco LINARES ARANDA

FOR GUINEA:
POUR LA GUINÉE:
幾內亞:
За Гвинею:
FOR GUINEA:

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAÏTI:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший Престол:
FOR LA SANTA SEDE:

Sac. Agostino CASAROLI

Sac. Ottavia DE LIVA

FOR HONDURAS:
POUR LE HONDURAS:
宏都拉斯:
За Гондурас:
FOR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
FOR HUNGRIA:

USTOR Endre

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландию:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
FOR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
FOR IRÁN:

Prof. Dr A. MATINE-DAFTARY
27 mai 1961

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
FOR IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
FOR IRLANDA:

T. J. HORAN

D. P. WALDRON

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

Joseph LINTON

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
象牙海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

FOR JORDAN:
POUR LA JORDANIE:
約旦:
За Иорданию:
FOR JORDANIA:

FOR KUWAIT:
POUR LE KOWEIT:
科威特:
За Кувейт:
FOR KUWEIT:

FOR LAOS:
POUR LE LAOS:
寮國:
За Лаос:
FOR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
FOR EL LIBANO:

E. DONATO

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞:
За Либерию:
FOR LIBERIA:

N. BARNES

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За ЛИБИЮ:
POR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦斯登:
За Лихтенштейн:
POR LIECHTENSTEIN:

Heinrich Prinz VON LIECHTENSTEIN

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
POR LUXEMBURGO:

FOR MADAGASCAR:
POUR MADAGASCAR:
馬達加斯加:
За Мадагаскар:
FOR MADAGASCAR:

FOR MALI:
POUR LE MALI:
馬利:
За Мали:
FOR MALI:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
FOR MÉXICO:

Carlos Darío OJEDA

Federico A. MARISCAL

Manuel CABRERA

FOR MONACO:
POUR MONACO:
摩納哥:
За МОНАКО:
FOR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
FOR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
FOR NEPAL:

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

荷蘭:

За Нидерланды:

FOR LOS PAÍSES BAJOS:

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

紐西蘭:

За Новую Зеландию:

FOR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜:

За Никарагуа:

FOR NICARAGUA:

FOR THE NIGER:
POUR LE NIGER:
奈及爾:
За Нигер:
FOR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерию:
FOR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
FOR NORUEGA:

Egil AMLIE

FOR PAKISTAN:

POUR LE PAKISTAN:

巴基斯坦:

За Пакистан:

FOR EL PAKISTÁN:

FOR PANAMA:

POUR LE PANAMA:

巴拿馬:

За Панама:

FOR PANAMÁ:

J. E. LEFEVRE

FOR PARAGUAY:

POUR LE PARAGUAY:

巴拉圭:

За Паргвай:

FOR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯:
За Перу:
FOR EL PERÚ:

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
FOR FILIPINAS:

Roberto REGALA
Oct. 20, 1961

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

Henryk BIRECKI
Mirosław GASIOROWSKI

FOR PORTUGAL:

POUR LE PORTUGAL:

葡萄牙:

За Португалию:

FOR PORTUGAL:

FOR THE REPUBLIC OF KOREA:

POUR LA RÉPUBLIQUE DE CORÉE:

大韓民國:

За Корейскую Республику:

FOR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:

POUR LA RÉPUBLIQUE DU VIET-NAM:

越南共和國:

За Республику Вьетнам:

FOR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

DIMITRIU

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
FOR SAN MARINO:

Dr. Will MÜLLER-FEMBECK
25.X.1961

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯:
За Саудовскую Аравию:
FOR ARABIA SAUDITA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹:
За Судан:
FOR EL SUDÁN:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
FOR SUECIA:

Z. PRZYBYSZEWSKI WESTRUP

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
FOR SUIZA:

Paul RUEGGER

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
POR EL SENEGAL:

L. BOISSIER-PALUN

FOR SOMALIA:
POUR LA SOMALIE:
索馬利亞:
За Сомали:
POR SOMALIA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

FOR THAILAND:
POUR LA THAÏLANDE:
泰國:
За Таиланд:
FOR TAILANDIA:

O. VANIKKUL
30 octobre 1961

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
FOR EL TOGO:

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞:
За Тунис:
FOR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
FOR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

K. ZABICAÏLO

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
南非聯邦:
За Южно-Африканский Союз:
FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

TUNKIN

FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE:
阿拉伯聯合共和國:
За Объединенную Арабскую Республику:
FOR LA REPÚBLICA ARABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

Patrick DEAN
December 11, 1961

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

H. FREEMAN MATTHEWS
June 29, 1961

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上伏爾他:
За Верхнюю Вольту:
FOR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭:
За Уругвай:
FOR EL URUGUAY:

Nelson IRINIZ CASAS

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉:
3a Beperyary:
POR VENEZUELA:

Ramón CARMONA

avec les réserves en pli accompagné
con las reservas que se incluyen*¹

En nombre del Gobierno que represento, formulo las siguientes reservas a la Convención de Viena sobre Relaciones e Inmunidades Diplomáticas:

1°) Venezuela no admite, conforme al Decreto Ley de 23 de Mayo de 1.876, artículo 2°, la concurrencia en una misma persona del carácter diplomático y consular, por lo cual no puede aceptar el numeral 2° del artículo 3° de la Convención citada.

2°) La legislación venezolana vigente no admite la extensión de privilegios e inmunidades al personal técnico y administrativo, así como a las personas de servicio, por lo cual no acepta las Disposiciones de los párrafos 2, 3 y 4 del artículo 37 de la misma Convención.

3°) Conforme a la Constitución de Venezuela, todos los nacionales son iguales ante la ley y ninguno puede gozar de privilegios especiales, por lo cual hago formal reserva del artículo 38 de la Convención.

Viena, 18. abril de 1961

Ramón CARMONA
Representante de la República de Venezuela

Translation by the Secretariat:

* With the annexed reservations.

¹ On behalf of the Government which I represent, I wish to formulate the following reservations to the Vienna Convention on Diplomatic Relations:

(1) Venezuela, under article 2 of the Legislative Decree of 23 May 1876, does not permit the performing of both diplomatic and consular functions by the same person. It cannot, therefore, accept article 3, paragraph 2, of the above-mentioned Convention.

(2) Under present Venezuelan law, privileges and immunities cannot be extended to administrative and technical staff or to service staff; for that reason Venezuela does not accept the provisions of article 37, paragraphs 2, 3 and 4, of the same Convention.

(3) Under the Constitution of Venezuela, all Venezuelan nationals are equal before the law and none may enjoy special privileges; for that reason I make a formal reservation to article 38 of the Convention.

Vienna, 18 April 1961

Ramón CARMONA
Representative of the Republic of Venezuela

Traduction du Secrétariat:

¹ Au nom du gouvernement que je représente, je formule les réserves suivantes à la Convention de Vienne sur les relations diplomatiques:

1) Conformément à l'article 2 du décret-loi du 23 mai 1876, le Venezuela n'admet pas qu'une même personne exerce à la fois des fonctions diplomatiques et consulaires; par conséquent, il ne peut accepter le paragraphe 2 de l'article 3 de la Convention précitée.

2) La législation vénézuélienne en vigueur n'admet pas l'octroi de privilèges et immunités au personnel technique et administratif ni au personnel de service; par conséquent, le Venezuela ne peut accepter les dispositions des paragraphes 2, 3 et 4 de l'article 37 de ladite Convention.

3) D'après la Constitution du Venezuela, tous les nationaux sont égaux devant la loi et aucun d'eux ne peut jouir de privilèges spéciaux; par conséquent, le Venezuela fait une réserve formelle au sujet de l'article 38 de la Convention.

Vienne, le 18 avril 1961

Ramón CARMONA
Représentant de la République de Venezuela

FOR YEMEN:
POUR LE YÉMEN:
也門:
Зә Йәмен:
FOR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
Зә ЮГОСЛАВИЈА:
FOR YUGOESLAVIA:

Sous la réserve de ratification

Milan BARTOŠ

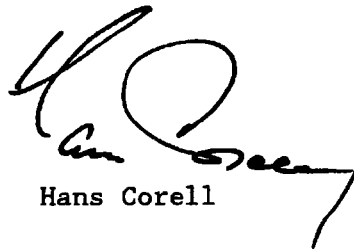
Lazar LILIĆ

I hereby certify that the foregoing text is a true copy of the Vienna Convention on Diplomatic Relations adopted by the United Nations Conference on Diplomatic Intercourse and Immunities, held at the Neue Hofburg in Vienna, Austria, from 2 March to 14 April 1961, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est la copie conforme de la Convention de Vienne sur les relations diplomatiques adoptée par la Conférence des Nations Unies sur les relations et immunités diplomatiques, qui s'est tenue à la Neue Hofburg, à Vienne (Autriche), du 2 mars au 14 avril 1961, dont l'original se trouve déposé auprès du Secrétaire général des Nations Unies.

For the Secretary-General,
The Legal Counsel
(Under-Secretary-General
for Legal Affairs)

Pour le Secrétaire général
Le Conseiller juridique
(Secrétaire général adjoint
aux affaires juridiques)



Hans Corell

United Nations, New York
18 mai 1994

Organisation des Nations Unies
New York, le 18 mai 1994

Certified true copy III.3
Copie certifiée conforme III.3
October 2004